ಫಾರ್ಮ್ ಏ
ಸಾರ್ವಜನಿಕ ಪ್ರಕಟಣೆ
(ಭಾರತದ ದಿವಾಳಿತನ ಮತ್ತು ಪಾಪರ್ ಮಂಡಳಿ (ಸ್ವಯಂ ಸಮಾಪನ ಪ್ರಕ್ರಿಯೆ) ನಿಬಂಧನೆಗಳು-2017ರ ನಿಬಂಧನೆ 14 ಅಡಿಯಲ್ಲಿ)
ಸಿಂಡ್ ಬ್ಯಾಂಕ್ ಸರ್ವೀಸಸ್ ಲಿಮಿಟೆಡ್ ಷೇರುದಾರರ ಗಮನಕ್ಕೆ

1	ಕಾರ್ಪೊರೇಟ್ ವ್ಯಕ್ತಿಯ ಹೆಸರು	ಸಿಂಡ್ ಬ್ಯಾಂಕ್ ಸರ್ವೀಸಸ್ ಲಿಮಿಟೆಡ್
2	ಕಾರ್ಪೊರೇಟ್ ವ್ಯಕ್ತಿಯ ಸ್ಥಾಪನೆಯ ದಿನಾಂಕ	29ನೇ ಏಪ್ರಿಲ್ 2006
3	ಯಾವ ಪ್ರಾಧಿಕಾರದ ಅಡಿಯಲ್ಲಿ ಕಾರ್ಪೊರೇಟ್ ವ್ಯಕ್ತಿ ಸ್ಥಾಪನೆ / ನೋಂದಣಿಯಾಗಿದೆ	ಕಂಪನಿಗಳ ಕಾಯ್ದೆ- 1956ರ ಅಡಿಯಲ್ಲಿ ರಿಜಿಸ್ಟ್ರಾರ್ ಆಫ್ ಕಂಪನೀಸ್, ಬೆಂಗಳೂರು
4	ಕಾರ್ಪೊರೇಟ್ ವ್ಯಕ್ತಿಯ ಕಾರ್ಪೊರೇಟ್ ಐಡೆಂಟಿಟಿ ನಂಬರ್ / ಸೀಮಿತ ಹೊಣೆಗಾರಿಕೆ ಗುರುತಿನ ಸಂಖ್ಯೆ	U72300KA2006GOI039385
5	ಕಾರ್ಪೊರೇಟ್ ವ್ಯಕ್ತಿಯ ನೋಂದಾಯಿತ ಕಚೇರಿ ಮತ್ತು ಪ್ರಧಾನ ಕಚೇರಿ (ಇದ್ದಲ್ಲಿ) ವಿಳಾಸ	112, ಜೆ.ಸಿ. ರಸ್ತೆ, ... ಬೆಂಗಳೂರು - 560002.
6	ಕಾರ್ಪೊರೇಟ್ ವ್ಯಕ್ತಿಯ ಸಮಾಪನ ಪ್ರಾರಂಭದ ದಿನಾಂಕ	22ನೇ ಜೂನ್ 2022
7	ಸಮಾಪನಾಧಿಕಾರಿಯ ಹೆಸರು, ವಿಳಾಸ, ಇ-ಮೇಲ್ ವಿಳಾಸ, ದೂರವಾಣಿ ಸಂಖ್ಯೆ ಮತ್ತು ನೋಂದಣಿ ಸಂಖ್ಯೆ	ಗಣೇಶ್ ಚಂದ್ರಶೇಖರ್ ಸ್ಥೈ ... ಬೆಂಗಳೂರು - 560055. ಇ-ಮೇಲ್: prajnya.cs@gmail.com 9845666599, 080-23565641 IBBI/IPA-001/IP-P-01513/2018-19/12054
8	ಕ್ಲೈಮುಗಳ ಸಲ್ಲಿಕೆಗೆ ಕೊನೆಯ ದಿನಾಂಕ	20ನೇ ಜುಲೈ 2022

ಈ ಮೂಲಕ ತಿಳಿಯಪಡಿಸುವುದೇನೆಂದರೆ ಸಿಂಡ್ ಬ್ಯಾಂಕ್ ಸರ್ವೀಸಸ್ ಲಿಮಿಟೆಡ್ ತನ್ನ ಸ್ವಯಂ ಸಮಾಪನ ಪ್ರಕ್ರಿಯೆಯನ್ನು 22ನೇ ಜೂನ್ 2022ರಂದು ಆರಂಭಿಸಿದೆ. ...

ಸ್ಥಳ: ಬೆಂಗಳೂರು
ದಿನಾಂಕ: 24ನೇ ಜೂನ್ 2022
ಗಣೇಶ್ ಚಂದ್ರಶೇಖರ್ ಸ್ಥೈ
ಸಮಾಪನಾ ವ್ಯಕ್ತಿದಾರ

ಕರ್ನಾಟಕ ಸರ್ಕಾರ
ಹಾಸನ ವೈದ್ಯಕೀಯ ವಿಜ್ಞಾನಗಳ ಸಂಸ್ಥೆ, ಹಾಸನ
(An Autonomous Institute of Govt. Of Karnataka)
SRI CHAMARAJENDRA HOSPITAL CAMPUS, HASSAN-573201
Website: www.hims-hassan.org Phone/Fax No.08172-231699/231599

ಇ-ಟೆಂಡರ್ ಪ್ರಕಟಣೆ

ಕ್ರ.ಸಂ.1.ಟೆಂಡರ್ ಅಧಿಸೂಚನೆ ಸಂಖ್ಯೆ: ಹಿಮ್ಸ್/ಎಸ್‌ಹೆಚ್/ಡ್ರಗ್ಸ್/ಇ-ಎಂಟಿಪಿಆರ್/09/2021-22 ವಿವರ: ಹಿಮ್ಸ್ ಸಂಸ್ಥೆಯ ಬೋಧಕ ಆಸ್ಪತ್ರೆಗೆ ಔಷಧಿಗಳನ್ನು ಇ-ಟೆಂಡರ್ ಮೂಲಕ ಸರಬರಾಜು ಪಡೆಯುವ ಬಗ್ಗೆ. ಆನ್ ಲೈನ್ ಮೂಲಕ ಅರ್ಜಿ ಸಲ್ಲಿಸಲು ದಿನಾಂಕ:28.06.2022 To 27.07.2022 ರವರೆಗೆ. ಅಂದಾಜು ಮೊತ್ತ ಲಕ್ಷಗಳಲ್ಲಿ: 79.56 ಇ.ಎಂ.ಡಿ ಮೊತ್ತ ಲಕ್ಷಗಳಲ್ಲಿ: 2.00 2)ಹಿಮ್ಸ್/ಎಸ್‌ಹೆಚ್/ಡ್ರಗ್ಸ್/ಇ-ಎಂಟಿಪಿಆರ್/08/2021-22 ವಿವರ: ಹಿಮ್ಸ್ ಸಂಸ್ಥೆಯ ಬೋಧಕ ಆಸ್ಪತ್ರೆಗೆ ಸರ್ಜಿಕಲ್ ಡ್ರಗ್ ಸರ್ಜಿಕಲ್ ಮತ್ತು ಇತರ ಔಷಧಿಗಳನ್ನು ಇ-ಟೆಂಡರ್ ಮೂಲಕ ಸರಬರಾಜು ಪಡೆಯುವ ಬಗ್ಗೆ. ಆನ್ ಲೈನ್ ಮೂಲಕ ಅರ್ಜಿ ಸಲ್ಲಿಸಲು ದಿನಾಂಕ:29.06.2022 To 28.07.2022ರವರೆಗೆ. ಅಂದಾಜು ಮೊತ್ತ ಲಕ್ಷಗಳಲ್ಲಿ: 95.49 ಇ.ಎಂ.ಡಿ ಮೊತ್ತ ಲಕ್ಷಗಳಲ್ಲಿ: 2.00 ಟೆಂಡರ್ ಪ್ರಕ್ರಿಯೆ ದಿನಾಂಕಗಳನ್ನು ಹಾಗೂ ಇತರೆ ವಿವರಗಳನ್ನು ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ಇ-ಪ್ರೊಕ್ಯೂರ್‌ಮೆಂಟ್ ಪೋರ್ಟಲ್ ಸೈಟ್ https://www.eproc.karnataka.gov.in ದಲ್ಲಿ ನೋಡಬಹುದು. ಹೆಚ್ಚಿನ ಮಾಹಿತಿಗಾಗಿ ಕಚೇರಿ ಕೆಲಸದ ವೇಳೆಯಲ್ಲಿ ಸಂಪರ್ಕಿಸಬಹುದಾಗಿದೆ.

ಸಹಿ/- ಮುಖ್ಯ ಆಡಳಿತಾಧಿಕಾರಿಗಳು, ಹಾಸನ ವೈದ್ಯಕೀಯ ವಿಜ್ಞಾನಗಳ ಸಂಸ್ಥೆ, ಹಾಸನ.

ಕರ್ನಾಟಕ ಸರ್ಕಾರ
ಅರಣ್ಯ ಇಲಾಖೆ
ಉಪ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿಗಳು
ಸಾಮಾಜಿಕ ಅರಣ್ಯ ವಿಭಾಗ ಕಛೇರಿ, ಮಂಡ್ಯ
ಸಂಖ್ಯೆ:ಎ3/ವಿಯುಡಿ/ಟೆಂಡರ್/ಸಿಆರ್-4/2022-23 ದಿ:18/06/2022

ಅಲ್ಪಾವಧಿ ಟೆಂಡರ್ ಪ್ರಕಟಣೆ

ಈ ಮೂಲಕ ಸಾರ್ವಜನಿಕರಿಗೆ ತಿಳಿಯಪಡಿಸುವುದೇನೆಂದರೆ ಅನುಸೂಚಿಯಲ್ಲಿ ನಮೂದಿಸಿರುವ ಕಾಮಗಾರಿಗಳನ್ನು 2022-23 ನೇ ಸಾಲಿನಲ್ಲಿ ಮಾನ್ಸೂನ್ ನೆಡುತೋಪು ಬೆಳೆಸುವುದು ಮತ್ತು ಸಸಿಗಳನ್ನು ಬೆಳೆಸುವ ಕಾಮಗಾರಿಗಳನ್ನು ಕೈಗೊಳ್ಳಲು ನಿಬಂಧನೆಗಳಿಗೊಳಪಟ್ಟಂತೆ ಈ ವಿಭಾಗದಲ್ಲಿ ನೋಂದಾಯಿಸಿಕೊಂಡಿರುವ ಅರಣ್ಯ ಗುತ್ತಿಗೆದಾರರಿಂದ ಇ-ಪ್ರೊಕ್ಯೂರ್‌ಮೆಂಟ್ ಪೋರ್ಟಲ್ ಮುಖಾಂತರ ಈ ಕೆಳಕಂಡ 53 ಕಾಮಗಾರಿಗಳಿಗೆ ಅಲ್ಪಾವಧಿ ಟೆಂಡರನ್ನು ಆಹ್ವಾನಿಸಲಾಗಿದೆ. ಟೆಂಡರ್‌ನ್ನು ದಿ:29.06.2022 ರಂದು ಅಪರಾಹ್ನ 4.00 ಗಂಟೆಯವರೆಗೆ ಸ್ವೀಕರಿಸಲಾಗುವುದು. ಸದರಿ ಟೆಂಡರ್‌ನ ತಾಂತ್ರಿಕ ಬಿಡ್ ತೆರೆಯುವ ದಿನಾಂಕ: 30.06.2022 ರ ಅಪರಾಹ್ನ 4.30 ಗಂಟೆಗೆ ಹಾಗೂ ತಾಂತ್ರಿಕ ಬಿಡ್‌ನಲ್ಲಿ ಯಶಸ್ವಿಯಾಗುವ ಟೆಂಡರ್‌ದಾರರ ಟೆಂಡರ್‌ಗಳನ್ನು ದಿನಾಂಕ: 02.07.2022 ರಂದು ಆರ್ಥಿಕ ಬಿಡ್‌ನ್ನು ಸಂಜೆ 5.00 ಗಂಟೆಗೆ ತೆರೆಯಲಾಗುವುದು. ಸದರಿ ದಿನಾಂಕದಂದು ಯಾವುದೇ ಟೆಂಡರ್ ಬಾರದಿದ್ದಲ್ಲಿ ಅಥವಾ ಕಾರಣಾಂತರಗಳಿಂದ ಟೆಂಡರ್ ನಡೆಯದಿದ್ದಲ್ಲಿ 2 ನೇ ಕರೆ ಟೆಂಡರನ್ನು ದಿನಾಂಕ: 08.07.2022 ರಂದು ಅಪರಾಹ್ನ 4.00 ಗಂಟೆವರೆಗೆ ಸ್ವೀಕರಿಸಲಾಗುವುದು. ತಾಂತ್ರಿಕ ಬಿಡ್ ತೆರೆಯುವ ದಿನಾಂಕ: 11.07.2022. ತಾಂತ್ರಿಕ ಬಿಡ್‌ನಲ್ಲಿ ಯಶಸ್ವಿಯಾಗುವ ಟೆಂಡರ್‌ದಾರರ ಟೆಂಡರ್‌ಗಳನ್ನು ದಿನಾಂಕ: 13.07.2022 ರಂದು ಆರ್ಥಿಕ ಬಿಡ್‌ನ್ನು ಸಂಜೆ 5.00 ಗಂಟೆಗೆ ತೆರೆಯಲಾಗುವುದು ಈ ಬಗ್ಗೆ ಪ್ರತ್ಯೇಕ ಟೆಂಡರ್ ಪ್ರಕಟಣೆಯನ್ನು ಹೊರಡಿಸಲಾಗುವುದಿಲ್ಲ. ಕೆಲಸದ ವಿವರ, ಪರಿಮಾಣ, ಇ.ಎಂ.ಡಿ ಇತರೆ ಮಾಹಿತಿ ಬೇಕಾದಲ್ಲಿ ಮೇಲ್ಕಂಡ ಕಛೇರಿಯಿಂದ ಮತ್ತು ಅಂತರ್ಜಾಲದ ಮೂಲಕ ವೆಬ್‌ಸೈಟ್ ವಿಳಾಸ http://www.eproc.karnataka.gov.in ರಲ್ಲಿ ಪಡೆಯಬಹುದು.

ಸಹಿ/-ಉಪ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿ, ಸಾಮಾಜಿಕ ಅರಣ್ಯ ವಿಭಾಗ, ಮಂಡ್ಯ

ಕರ್ನಾಟಕ ಸರ್ಕಾರ
ಸಣ್ಣ ನೀರಾವರಿ ಮತ್ತು ಅಂತರ್ಜಲ ಅಭಿವೃದ್ಧಿ ಇಲಾಖೆ
ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್ ರವರ ಕಛೇರಿ,
ಸಣ್ಣ ನೀರಾವರಿ ಮತ್ತು ಅಂತರ್ಜಲ ಅಭಿವೃದ್ಧಿ ವಿಭಾಗ, ಮೈಸೂರು

ಟೆಂಡರ್ ಅಧಿಸೂಚನೆ ಸಂಖ್ಯೆ: 02/2022-23, ದಿ: 21.06.2022

ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ರಾಜ್ಯಪಾಲರ ಪರವಾಗಿ ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್ ಸಣ್ಣ ನೀರಾವರಿ ಮತ್ತು ಅಂತರ್ಜಲ ಅಭಿವೃದ್ಧಿ ವಿಭಾಗ, ನಜರ್‌ಬಾದ್, ಮೈಸೂರು-570010 ರವರು ಕೆ.ಡಬ್ಲ್ಯು-4ರ ರೀತ್ಯ ಟೆಂಡರ್ ಆಹ್ವಾನಿಸಲಾಗಿದ್ದು, ಒಂದು ಕಾಮಗಾರಿ ಇದ್ದು, ಇದರ ಟೆಂಡರ್‌ಗಿಟ್ಟ ಮೊತ್ತ ರೂ.998.00 ಲಕ್ಷಗಳಾಗಿರುತ್ತದೆ. ಈ ಕಾಮಗಾರಿಯನ್ನು ಟರ್ನ್ ಕೀ ಆಧಾರದ ಮೇಲೆ ಕೈಗೊಳ್ಳಲು ಸಲುವಾಗಿ ಟೆಂಡರನ್ನು "ಸ್ಟ್ಯಾಂಡರ್ಡ್ ಟೆಂಡರ್ ಡಾಕ್ಯುಮೆಂಟ್"ನಲ್ಲಿನ ಷರತ್ತುಗಳಿಗನುಸಾರವಾಗಿ ಕರೆಯಲಾಗಿದ್ದು, ಇ-ಪ್ರೊಕ್ಯೂರ್‌ಮೆಂಟ್ ಮೂಲಕ ನೋಂದಾಯಿತ ಅರ್ಹ ಗುತ್ತಿಗೆದಾರರಿಂದ ಬಿಡ್ಡನ್ನು ಆಹ್ವಾನಿಸಲಾಗಿದೆ. ಸದರಿ ಟೆಂಡರ್‌ಗೆ ಸಂಬಂಧಿಸಿದ ಮಾಹಿತಿಗಳು ಈ ಕೆಳಕಂಡಂತಿರುತ್ತವೆ. ಟೆಂಡರ್‌ಗೆ ಸಂಬಂಧಿಸಿದ ಮಾಹಿತಿಯನ್ನು ಕಛೇರಿಯ ವೇಳೆಯಲ್ಲಿ ಈ ದಿನಾಂಕದೊಳಗೆ ಪಡೆಯಬಹುದಾಗಿರುತ್ತದೆ: 05.07.2022 ಸಂಜೆ 5.00 ಗಂಟೆ. ಭರ್ತಿಮಾಡಿದ ಟೆಂಡರ್ ದಾಖಲೆಗಳು ಮತ್ತು ಬಿಡ್ಡನ್ನು ಇ-ಪ್ರೊಕ್ಯೂರ್‌ಮೆಂಟ್ ಪೋರ್ಟಲ್‌ನಲ್ಲಿ ಸಲ್ಲಿಸಲು ಕಡೆಯ ದಿ: 20.07.2022 ಸಂಜೆ 5.00 ಗಂಟೆ. ಬಿಡ್ ತೆರೆಯುವ ದಿ: 22.07.2022 ರ ಬೆಳಗ್ಗೆ 11.00 ಗಂಟೆ ನಂತರ. ಟೆಂಡರ್ ದಾಖಲಾತಿಗಳನ್ನು ವೆಬ್‌ಸೈಟ್ www.eproc.karnataka.gov.in ರಲ್ಲಿ ಡೌನ್‌ಲೋಡ್ ಮಾಡಿಕೊಳ್ಳಬಹುದು ಹೆಚ್ಚಿನ ಮಾಹಿತಿಯನ್ನು ಈ ಕೆಳಗೆ ಸಹಿ ಮಾಡಿರುವವರ ಕಛೇರಿಯಲ್ಲಿ ಕೆಲಸದ ವೇಳೆಯಲ್ಲಿ ಪಡೆಯಬಹುದು.

ವಿ.ಸೂ: ಸದರಿ ಕಾಮಗಾರಿಯ ಟೆಂಡರ್‌ಅನ್ನು ಮುಂದೂಡುವ ಅಥವಾ ತಿರಸ್ಕರಿಸುವ ಹಕ್ಕನ್ನು ಹಾಗೂ ಯಾವುದೇ ಬಿಡ್ಡನ್ನು ತಿರಸ್ಕರಿಸುವ ಹಕ್ಕನ್ನು ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್, ಸಣ್ಣ ನೀರಾವರಿ ಮತ್ತು ಅಂತರ್ಜಲ ಅಭಿವೃದ್ಧಿ ವಿಭಾಗ, ಮೈಸೂರು ಇವರಿಗೆ ಕಾಯ್ದಿರಿಸಲಾಗಿದೆ. ಹಾಗೂ ಈ ಪ್ರಕಟಣೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಯಾವುದೇ ತಿದ್ದುಪಡಿಗಳನ್ನು, ಇ-ಪ್ರೊಕ್ಯೂರ್‌ಮೆಂಟ್ ಪೋರ್ಟಲ್‌ನಲ್ಲಿ ಮಾತ್ರ ಪ್ರಕಟಿಸಲಾಗುವುದು.

ಸಹಿ/- ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್, ಸನೀ ಮತ್ತು ಅಂ.ಅ. ವಿಭಾಗ, ಮೈಸೂರು.

DIPR/DDMYS/MCA/149/2022-23

ಗದಗ-ಬೆಟಗೇರಿ ನಗರಸಭೆ ಕಾರ್ಯಾಲಯ
ಗದಗ ನಗರ — ರಾಜ್ಯ ಕರ್ನಾಟಕ
ದೂರವಾಣಿ:08372-278504 — ಇ-ಮೇಲ್ :itstaff.ulb.gadag@gmail.com
ದೂರವಾಣಿ:08372-278265
ಸಂ.ನಸಗೆ/ಕಾಂ.ವಿ/ಟೆಂ/ /2022-23/ ದಿನಾಂಕ:- 22-06-2022

ಮರು ಟೆಂಡರ್ ಪ್ರಕಟಣೆ (ಇ-ಪ್ರೊಕ್ಯೂರ್‌ಮೆಂಟ್ ಪೋರ್ಟಲ್ ಮುಖಾಂತರ ಮಾತ್ರ)

ಕರ್ನಾಟಕ ಸಾರ್ವಜನಿಕ ಸಂಗ್ರಹಣೆಯ ಪಾರದರ್ಶಕ ಅಧಿನಿಯಮ 1999-2000 ರ ... ನಿಯಮ 2000 ರ ನಿಯಮದಂತೆ ಸ್ಟಾಂಡರ್ಡ್ ಟೆಂಡರ್ ದಾಖಲೆಗಳ ನಿಯಮಾನುಸಾರವಾಗಿ ... 2019-20 ನೇ ಸಾಲಿನ ನಗರಸಭೆಯ ಎಸ್.ಎಫ್.ಸಿ ಮುಕ್ತನಿಧಿ ಅನುದಾನದಲ್ಲಿ ಏಳು ಎಕ್ಸ್‌ಬೇಟರ್ ವಾಹನ ಖರೀದಿಸಲು ಇ-ಪ್ರೊಕ್ಯೂರ್‌ಮೆಂಟ್ ಪೋರ್ಟಲ್ ಮುಖಾಂತರ ಮರು ಟೆಂಡರ್ ಆಹ್ವಾನಿಸಿದ್ದು ಆಸಕ್ತಿಯುಳ್ಳ ಪೂರೈಕೆದಾರರು ... ಟೆಂಡರ್ ನಂ: DMA-2020-21/IND-11215/ CALL-4 ಟೆಂಡರ್‌ನ್ನು ಇ-ಪ್ರೊಕ್ಯೂರ್‌ಮೆಂಟ್ ಪೋರ್ಟಲ್ ವೆಬ್‌ಸೈಟ್ www.eproc.karnataka.gov.in ಮುಖಾಂತರ ಟೆಂಡರ್ ಸಲ್ಲಿಸಬಹುದು.

ಇ-ಪ್ರೊಕ್ಯೂರ್‌ಮೆಂಟ್ ವ್ಯವಸ್ಥೆಯ ಟೆಂಡರ್ ಷೆಡ್ಯೂಲ್ ದಿನಾಂಕಗಳು ಈ ಕೆಳಗಿನಂತಿವೆ.
1. ಟೆಂಡರ್ ಸಲ್ಲಿಸಲು ಕೊನೆಯ ದಿನಾಂಕ : 01-07-2022 ಸಂಜೆ 4.00 ಗಂಟೆವರೆಗೆ
2. ತಾಂತ್ರಿಕ ಬಿಡ್ ತೆರೆಯುವ ದಿನಾಂಕ : 02-07-2022 ಸಂಜೆ 4.00 ಗಂಟೆವರೆಗೆ
3. ಆರ್ಥಿಕ ಬಿಡ್ ತೆರೆಯುವ ದಿನಾಂಕ: 04-07-2022 ಮಧ್ಯಾಹ್ನ 12.00 ಗಂಟೆವರೆಗೆ
4. ಹೆಚ್ಚಿನ ಮಾಹಿತಿಗಾಗಿ ... ದೂರವಾಣಿ ಸಂಖ್ಯೆ 08372-278907 ಹಾಗೂ ಇ-ಮೇಲ್ ವಿಳಾಸ itstaff.ulb.gadag@gmail.com ಗೆ ಸಂಪರ್ಕಿಸಬಹುದಾಗಿದೆ.

ಸಹಿ/-(ಉಷಾ ಮಹೇಶ ದಾಸರ) ಅಧ್ಯಕ್ಷರು ಗದಗ-ಬೆಟಗೇರಿ ನಗರಸಭೆ
ಸಹಿ/-(ರಮೇಶ ಎಸ್. ಸುನಗಾರ) ಪೌರಾಯುಕ್ತರು, ಗದಗ-ಬೆಟಗೇರಿ ನಗರಸಭೆ

ಕರ್ನಾಟಕ ಸರ್ಕಾರ ಜಿಲ್ಲಾ ಪಂಚಾಯತ ಧಾರವಾಡ
ಕಾರ್ಯನಿರ್ವಾಹಕ ಇಂಜಿನಿಯರರು,
ಪಂಚಾಯತ್ ರಾಜ್ ಇಂಜಿನಿಯರಿಂಗ್ ವಿಭಾಗ, ಧಾರವಾಡ
ಕ್ರ.ಸಂ.ಪಂ.ರಾ.ಇಂ.ವಿಭಾ/ಧಾ/ಇ.ಸ.1/2022-23 /845 ದಿ:22-06-2022

ಟೆಂಡರ್ ಪ್ರಕಟಣೆ - 3/2022-23 (ಇ-ಪ್ರೊಕ್ಯೂರ್‌ಮೆಂಟ್ ಮುಖಾಂತರ)

ಕರ್ನಾಟಕ ಗೌರವಾನ್ವಿತ ರಾಜ್ಯಪಾಲರ ಪರವಾಗಿ ಕಾರ್ಯನಿರ್ವಾಹಕ ಇಂಜಿನಿಯರರು, ಪಂಚಾಯತ್ ರಾಜ್ ಇಂಜಿನಿಯರಿಂಗ್ ವಿಭಾಗ, ಧಾರವಾಡ ... ಸರ್ಕಾರ ಆದೇಶ ಸಂಖ್ಯೆ No.FD 876 Exp-12/2017, Bangalore, dated: 15-09-2017ರಲ್ಲಿಯ 2021-22 ನೇ ಸಾಲಿನ ವಿವಿಧ ಲೆಕ್ಕಶೀರ್ಷಿಕೆಯ ಕಾಮಗಾರಿಗಳ ... ಇ-ಪ್ರೊಕ್ಯೂರ್‌ಮೆಂಟ್ ಮುಖಾಂತರ ... KW-1, KW-2, KW-3, KW-4 ರಲ್ಲಿಯ ನಿಬಂಧನೆಗೊಳಪಟ್ಟು ... www.eproc.karnataka.gov.in ನಿಂದ ಟೆಂಡರ್ ದಾಖಲೆಗಳನ್ನು ಡೌನ್‌ಲೋಡ್ ಮಾಡಿಕೊಂಡು ಟೆಂಡರನ್ನು ಸಲ್ಲಿಸಬಹುದು.

Indent No : 88676/ Call-3, 88846/ Call-3, 88830/Call-3, 88833/ Call-3, 88363/ Call-4, 88598/ Call-3, 88834/ Call-2, 88592/ Call-3, 88585/ Call-3, 88368/ Call-2, 89495/ Call-2, 89495/ Call-3, 89478/ Call-2, 89250/ Call-2, 90828, 90829, 90090.

SC Category : 88370/Call-2 ಪ್ಯಾಕೇಜ್ ಆಫ್ ವರ್ಕ್ಸ್:

(1) ಟೆಂಡರ್ ದಾಖಲೆಗಳನ್ನು ದಿನಾಂಕ: 23-06-2022 ರಿಂದ ಡೌನ್‌ಲೋಡ್ ಮಾಡಿಕೊಳ್ಳಬಹುದು. ದಿನಾಂಕ: 08-07-2022 ರ ಸಂಜೆ 4.00 ಘಂಟೆಯವರೆಗೆ ಟೆಂಡರುಗಳನ್ನು ಸಲ್ಲಿಸಬಹುದು, (2) ಪ್ರಿ-ಬಿಡ್ ಮೀಟಿಂಗ್ ದಿನಾಂಕ: 29-06-2022 ಬೆಳಿಗ್ಗೆ 11.00 ಘಂಟೆಗೆ ... (3) ತಾಂತ್ರಿಕ ಬಿಡ್ ತೆರೆಯುವ ದಿನಾಂಕ: 11-07-2022 ... 4.30 ಘಂಟೆಗೆ ... (4) ಕ್ರ.ಸಂ: 9,12,13 ... 13-07-2022 ರ ಬೆಳಿಗ್ಗೆ 11.30 ಘಂಟೆಗೆ ...

... www.eproc.karnataka.gov.in ...

ಸಹಿ/-(ಕಿ.ಬಿ.ಯಾಳಿ) ಕಾರ್ಯನಿರ್ವಾಹಕ ಇಂಜಿನಿಯರರು, ಪಂ.ರಾ.ಇಂ.ವಿಭಾಗ, ಧಾರವಾಡ.

ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರ ಕಛೇರಿ,
ಕನೀನಿಸ ಮತ್ತು ಒಳ ಚರಂಡಿ ಮಂಡಳಿ, ವಿಭಾಗ ಕಛೇರಿ,
ಜಲಭವನ, 1ನೇ ಮಹಡಿ, ಪಿ-4, 10ನೇ ಮುಖ್ಯ ರಸ್ತೆ,
3ನೇ ಅಡ್ಡ ರಸ್ತೆ, ಸರಸ್ವತಿ ಪುರಂ, ಮೈಸೂರು-09.
ದೂ.0821-2543552 E-Mail: kwbmysdiv@gmail.com
ಪತ್ರ ಸಂ: ಸಂಖ್ಯೆ:ಕಪಾಅ/ಕಾಅ/ತಾಂತ್ರಿಕ/ಸಹಅ-1/687/2022-23
ದಿನಾಂಕ: 18.06.2022

ಟೆಂಡರ್ ಅಧಿಸೂಚನೆ

ಈ ಕೆಳಕಂಡ ಕಾಮಗಾರಿಗಾಗಿ ಬಿಡ್ ದಾಖಲೆಯಲ್ಲಿ ವಿವರಿಸಿದ ಆರ್ಥಿಕ ಮತ್ತು ತಾಂತ್ರಿಕ ಅರ್ಹತೆಯ ಅಗತ್ಯತೆಗಳನ್ನು ತೃಪ್ತಿಕರವಾಗಿ ಪೂರೈಸಿರುವ ಸಂಸ್ಥೆ / ಗುತ್ತಿಗೆದಾರರುಗಳಿಂದ ಐಟಂರೇಟ್ ಟೆಂಡರನ್ನು ಇ-ಪ್ರೊಕ್ಯೂರ್‌ಮೆಂಟ್ ಪೋರ್ಟಲ್‌ಲ್ಲಿ: https://eproc.karnataka.gov.in ಮೂಲಕ ಆಹ್ವಾನಿಸಲಾಗಿದೆ. ಇ-ಪ್ರೊಕ್ಯೂರ್‌ಮೆಂಟ್ ಪೋರ್ಟಲ್‌ನಲ್ಲಿ ಟೆಂಡರ್ ಸಂಖ್ಯೆ: KUWSDB/2022-23/WS/WORK_INDENT3164 ಕಾಮಗಾರಿಯ ಹೆಸರು: ಇಲವಾಲ ಮತ್ತು ಸುತ್ತಮುತ್ತ 52 ಗ್ರಾಮಗಳಿಗೆ 2022-23 ನೇ ಸಾಲಿನ ಕುಡಿಯುವ ನೀರು ಸರಬರಾಜು ಯೋಜನೆಯಡಿ ಬಲ್ಲಹಳ್ಳಿ ಪಂಪ್ ಹೌಸ್, ಅಲೋಕ ಪಂಪ್ ಹೌಸ್, ಫೀಡರ್ ಮೇನ್ ಮತ್ತು WTP ನ ಮೇಲ್ವಿಚಾರಣೆ, ಕಾರ್ಯಾಚರಣೆ, ಉಸ್ತುವಾರಿಗಳ ನಿರ್ವಹಣೆ ಮಾಡುವ ಕಾಮಗಾರಿ. ಟೆಂಡರ್ ಗಿಟ್ಟ ಅಂದಾಜು ಮೊತ್ತ: ರೂ.76.57 ಲಕ್ಷಗಳು. ಬಿಡ್ ಭದ್ರತೆ: ರೂ.1,53,000/-. ಟೆಂಡರ್ ಸಂಗ್ರಹಣ ಶುಲ್ಕ: ಇ-ಪ್ರೊಕ್ಯೂರ್ ಮೆಂಟ್ ಪೋರ್ಟಲ್‌ನಂತೆ

ಟೆಂಡರ್ ಕಾರ್ಯಸೂಚಿ: 1) ಟೆಂಡರ್‌ಗಳನ್ನು ಸ್ವೀಕರಿಸಲು ಕೊನೆಯ ದಿನಾಂಕ ಮತ್ತು ಸಮಯ: 04.07.2022ರ 5:30 ಗಂಟೆಯವರೆಗೆ. 2) ಟೆಂಡರ್‌ನ್ನು ತೆರೆಯುವ ದಿನಾಂಕ: 06.07.2022 ರಂದು ಬೆಳಿಗ್ಗೆ 11.00ರ ಮೇಲೆ. ಹೆಚ್ಚಿನ ವಿವರಗಳಿಗಾಗಿ ಕೆಳ ಸಹಿದಾರರ ಕಛೇರಿಯನ್ನು ಕಛೇರಿ ವೇಳೆಯಲ್ಲಿ ಅಥವಾ ಇ-ಪ್ರೊಕ್ಯೂರ್‌ಮೆಂಟ್ ಸಹಾಯ ವಾಣಿ ಅಥವಾ E-Mail: kwbmysdiv@gmail.com ಅಥವಾ ಫೋನ್ ನಂಬರ್ 0821-2543552 ಸಂಪರ್ಕಿಸಬಹುದಾಗಿದೆ.

ಸಹಿ/- ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರು, ಕ.ನೀ.ಸ ಮತ್ತು ಒಳಚರಂಡಿ ಮಂಡಳಿ, ವಿಭಾಗ, ಮೈಸೂರು

DIPR/DDMYS/MCA/156/2022-23

ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ
ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರ ಕಛೇರಿ, ಶಾಂತಿನಗರ ವಿಭಾಗ,
ಪಿ. ಸಂ. ಕಟ್ಟಡ, 9ನೇ ಮಹಡಿ, ಎಂ.ಜಿ. ರಸ್ತೆ, ಬೆಂಗಳೂರು-560 001.
ಸಂಖ್ಯೆ: ಕಾಅ(ಶಾಂ)/ಟೆಂಡರ್/06/2022-23 ದಿನಾಂಕ: 22-06-2022

ಅಲ್ಪಾವಧಿ ಟೆಂಡರ್‌ಗಳ ಆಹ್ವಾನ (ಏಕ ಲಕೋಟೆ ಪದ್ಧತಿ) (ಕೆಡಬ್ಲ್ಯೂ 1)
(ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ಇ-ಪ್ರೊಕ್ಯೂರ್‌ಮೆಂಟ್ ಪೋರ್ಟಲ್ ಮೂಲಕ ಮಾತ್ರ)

ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು (ಶಾಂತಿನಗರ ವಿಭಾಗ), ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ ... ಈ ಕೆಳಕಂಡ ಕಾಮಗಾರಿಗಳನ್ನು ನಿರ್ವಹಿಸಲು ಬಿ.ಬಿ.ಎಂ.ಪಿ/ಕೆ.ಪಿ.ಡಬ್ಲ್ಯೂ.ಡಿ/ಸಿ.ಪಿ.ಡಬ್ಲ್ಯೂ.ಡಿ/ರೈಲ್ವೇ/ಮಿಲಿಟರಿ ಇಂಜಿನಿಯರಿಂಗ್ ... ಗುತ್ತಿಗೆದಾರರಿಂದ ಟೆಂಡರ್‌ಗಳನ್ನು ಆಹ್ವಾನಿಸಲಾಗಿದೆ.

ಕ್ರ. ಸಂ.	ಕೆಲಸದ ಹೆಸರು	ಕಾಮಗಾರಿಯ ಅಂದಾಜು ಮೊತ್ತ (ಲಕ್ಷ ರೂ. ಗಳಲ್ಲಿ)	ಇಎಂಡಿ ಮೊತ್ತ (ರೂ. ಗಳಲ್ಲಿ)
1.	ವಾರ್ಡ್ ನಂ.111ರ ಶಾಂತಿನಗರ ... ದುರಸ್ತಿ ... 15/08/2022 ರಂದು ... ಕೆಲಸಗಳು.	19.95	49875

ಟೆಂಡರ್ ಕಾರ್ಯಸೂಚಿ: 1) ಟೆಂಡರ್ ದಾಖಲಾತಿಗಳನ್ನು ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ಇ-ಪ್ರೊಕ್ಯೂರ್‌ಮೆಂಟ್ ಪೋರ್ಟಲ್‌ನಿಂದ ದಿನಾಂಕ: 29-06-2022 ರಿಂದ ಡೌನ್‌ಲೋಡ್ ಮಾಡಿಕೊಳ್ಳಬಹುದಾಗಿದೆ. 2) ಟೆಂಡರ್‌ಗಳನ್ನು ಇ-ಪ್ರೊಕ್ಯೂರ್‌ಮೆಂಟ್ ಪೋರ್ಟಲ್ ಮೂಲಕ ಆನ್‌ಲೈನ್‌ನಲ್ಲಿ ಸಲ್ಲಿಸಬೇಕಾದ ದಿನಾಂಕ ಮತ್ತು ವೇಳೆ: 20-07-2022ರ ಸಂಜೆ 4.00 ಗಂಟೆ ಅಥವಾ ಅದಕ್ಕೂ ಮುಂಚಿತವಾಗಿ. 3) ಬಿಡ್‌ಗಳನ್ನು ತೆರೆಯುವ ದಿನಾಂಕ: 21-07-2022 ರಂದು ಸಂಜೆ 4.30 ಗಂಟೆಗೆ ... ಹೆಚ್ಚಿನ ವಿವರಗಳನ್ನು ಮೇಲ್ಕಂಡ ಕಛೇರಿಯಿಂದ ಕಛೇರಿ ವೇಳೆಯಲ್ಲಿ ಅಥವಾ https://eproc.karnataka.gov.in ಇಲ್ಲಿಗೆ ಲಾಗಿನ್ ಆಗಿ ಪಡೆಯಬಹುದು.

ಸಹಿ/- ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ಶಾಂತಿನಗರ ವಿಭಾಗ, ಬೃಬೆಂಮಪಾ

ಕರ್ನಾಟಕ ಸರ್ಕಾರ
ಕಾರ್ಯನಿರ್ವಾಹಕ ಇಂಜಿನೀಯರರು,
ಲೋಕೋಪಯೋಗಿ ಇಲಾಖೆ ವಿಭಾಗ, ಹಾವೇರಿ
ಈ ಕಛೇರಿ ಗುತ್ತಿಗೆ ಪ್ರಕಟಣೆ ಸಂ.033/ಪಿಬಿ/ಗುತ್ತಿಗೆ/5054/2022-23/1591
ದಿನಾಂಕ : 21-06-2022

ಇ-ಟೆಂಡರ್ ಪ್ರಕಟಣೆ

ದಿನಾಂಕ : 21-06-2022ರಂದು ಇ-ಪ್ರೊಕ್ಯೂರ್‌ಮೆಂಟ್ ಮೂಲಕ, ಕಾಮಗಾರಿಗಳ ಇಂಡೆಂಟ್ ಸಂಖ್ಯೆ 138134-3ನೇ ಕರೆ ಮತ್ತು 136392-3ನೇ ಕರೆ ಕಾಮಗಾರಿಗಳಿಗೆ ಗುತ್ತಿಗೆ ಪ್ರಕಟಣೆಯನ್ನು ನೀಡಲಾಗಿದ್ದು, ಇ-ಪ್ರೊಕ್ಯೂರ್‌ಮೆಂಟ್ ಮೂಲಕ ಗುತ್ತಿಗೆ ಪತ್ರಗಳನ್ನು ಸಲ್ಲಿಸುವ ಕೊನೆಯ ದಿನಾಂಕ : 30-06-2022 (ಮಧ್ಯಾಹ್ನ 4.00 ಗಂಟೆಯವರೆಗೆ ಮಾತ್ರ) ವನ್ನು ನಿಗದಿಪಡಿಸಲಾಗಿರುತ್ತದೆ. ಹೆಚ್ಚಿನ ವಿವರಗಳಿಗಾಗಿ ಹಾಗೂ ಬದಲಾವಣೆಗಳಿದ್ದಲ್ಲಿ ಇಲಾಖೆಯ ವೆಬ್‌ಸೈಟ್ http://www.eproc.karnataka.gov.in ನ್ನು ಸಂಪರ್ಕಿಸಲು ಕೋರಲಾಗಿದೆ.

ಸಹಿ/- (ಕಾರ್ಯನಿರ್ವಾಹಕ ಇಂಜಿನೀಯರರು)
ಕಾರ್ಯನಿರ್ವಾಹಕ ಇಂಜಿನೀಯರರು,
ಲೋಕೋಪಯೋಗಿ ಇಲಾಖೆ ವಿಭಾಗ,
ಹಾವೇರಿ.

ವಾವಾಸಂಇ/ಹಾವೇರಿ/ಎಂಸಿಎ/95/2022-23

ಕರ್ನಾಟಕ ಸರ್ಕಾರ
ವಿಜಯನಗರ ವೈದ್ಯಕೀಯ ವಿಜ್ಞಾನ ಸಂಸ್ಥೆ, ಕಂಟೋನ್ಮೆಂಟ್, ಬಳ್ಳಾರಿ-583104
VIJAYANAGAR INSTITUTE OF MEDICAL SCIENCES, CANTONMENT, BALLARI-583104
Telephones: Director No.8147796529,
CAO No.8147796526 & PA No.8147796539
e-mail: directorvimsbellary@gmail.com website: www.vims.karnataka.gov.in

ಟೆಂಡರ್ ಅಧಿಸೂಚನೆ

No.VIMS/SUP/TEND/03/2022-23, DATE: 21/06/2022

ವಿಮ್ಸ್ ಸಂಸ್ಥೆ, ಬಳ್ಳಾರಿಯ ಸಮೂಹ ಆಸ್ಪತ್ರೆಯಗಳ ಒಳ ರೋಗಿಗಳಿಗೆ ಅವಶ್ಯಕವಿರುವ ಆಹಾರ ಒದಗಿಸಲು ಕೆ.ಟಿ.ಪಿ.ಪಿ ಅಧಿನಿಯಮ 1999 ಮತ್ತು ನಿಯಮಾವಳಿ 2000 ರಂತೆ ದ್ವಿ-ಟೆಂಡರ್ ಪದ್ಧತಿಯಲ್ಲಿ ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ಇ-ಸಂಗ್ರಹಣೆ ಪೋರ್ಟಲ್ ವೆಬ್‌ಸೈಟ್: https://eproc.karnataka.gov.in ಮೂಲಕ ಅರ್ಹ ಬಿಡ್‌ದಾರರಿಂದ ಟೆಂಡರ್ ಅನ್ನು ಆಹ್ವಾನಿಸಲಾಗಿದೆ.

1) ಟೆಂಡರ್ ಡಾಕುಮೆಂಟ್ ಅನ್ನು ಡೌನ್‌ಲೋಡ್ ಮಾಡಿಕೊಳ್ಳುವ ಪ್ರಾರಂಭದ ದಿನಾಂಕ: 23.06.2022
2) ಟೆಂಡರಿಗೆ ಸಂಬಂಧಿಸಿದ ಪ್ರಶ್ನೆಗಳನ್ನು ಸಲ್ಲಿಸುವ ಕೊನೆಯ ದಿನಾಂಕ: 30.06.2022 ಸಂಜೆ 05.00 ಗಂಟೆಯ ವರೆಗೆ
3) ಟೆಂಡರ್ ಪ್ರಿ-ಬಿಡ್ ಸಭೆ ದಿನಾಂಕ: 01.07.2022 ಬೆಳಗ್ಗೆ 11.30 ಕ್ಕೆ ಈ ಕೆಳಗೆ ಸಹಿಮಾಡಿದವರ ಕೊಠಡಿಯಲ್ಲಿ.
4) ಟೆಂಡರ್ ಅನ್ನು ಸಲ್ಲಿಸುವ ಕೊನೆಯ ದಿನಾಂಕ: 14.07.2022. ಸಂಜೆ 05.00 ಗಂಟೆಯ ವರೆಗೆ
5) ಟೆಕ್ನೋ-ಕಮರ್ಷಿಯಲ್ ಬಿಡ್ ತೆರೆಯುವ ದಿನಾಂಕ: 15.07.2022 ಸಂಜೆ 05.15 ಕ್ಕೆ
6) ಟೆಂಡರಿನ ಅಂದಾಜು ಮೊತ್ತ: ರೂ.198.00 ಲಕ್ಷಗಳು

ಸಹಿ/- ನಿರ್ದೇಶಕರು, ವಿಮ್ಸ್, ಬಳ್ಳಾರಿ

IN THE COURT OF CITY CIVIL AND SESSIONS JUDGE AT BENGALURU
P & S.C. No. 412/2022

BETWEEN: 1. SMT TULASI RAJU IYER, W/o Late Sri Raju Lakshman Iyer, 2. SRI OMKAR RAJU IYER S/o Late Sri Raju Lakshman Iyer, Both Residing at: No. 52 83/1, 1st Floor, 43rd Cross, 6th Main, Near N Lakshman Rao Park, 5th Block, Jayanagar, Bengaluru South, Bengaluru — 560 041. ... Petitioners AND: NIL ... Respondents

PUBLIC NOTICE

Whereas, the above named have made a petition to this Hon'ble Court under Section 372 of the Indian Succession Act, 1925 for grant of Succession Certificate in favour of the Petitioners with respect to the Schedule mentioned hereunder. The below mentioned Schedule movables were held by Late Sri Raju Lakshman Iyer i.e., the husband of the Petitioner No.1 and the father of the Petitioner No.2 herein who died intestate on 29.08.2021.

All interested parties are hereby called upon to appear before this Hon'ble Court in person or through a pleader duly instructed on 20-07-2022 at 11:30 A.M. to show cause against o the petitioner herein, failing which the application will be heard and declared as ex-parte.

Item-1 SCHEDULE

Sl.No.	P.O. Name	Account No.	Scheme	Deposit Amount (in Rs.)
1.	Jayanagar Post Office	4423600601	Term Deposit for 5 years	5,00,000.00
	Total			5,00,000.00

Sl. No.	Company Name	Per Share Value	No. of shares	Bearing Number	Current Value as on 31.03.2022 (in Rs.)
1.	CISCO Systems	$55.76	210	8548877	9,07,435.45
	Total	$11,709.60			9,07,435.45

Total of Item-1 and Item-II: Rs. 14,07,435.45 (Rupees fourteen Lakh seven Thousand Four Hundred and Forty Five only)

Given under my hand and seal of the court this 10th day of June 2022.

By order of the Court, Asst. Registrar, City Civil Court, Bangalore.

Address for Service: SRI ANIRUDH .K.H, Advocate
Chambers at: # 182, 1st Main, 1st Cross, Arekere Mico Layout, Bannerughatta Road, Bengaluru-560 076.

ಕರ್ನಾಟಕ ಸರ್ಕಾರ
ವೈದ್ಯಕೀಯ ಅಧೀಕ್ಷಕರ ಕಛೇರಿ, ಕೆ. ಸಿ. ಜನರಲ್ ಆಸ್ಪತ್ರೆ,
ಮಲ್ಲೇಶ್ವರಂ, ಬೆಂಗಳೂರು-560003.
ದೂರವಾಣಿ ಸಂಖ್ಯೆ: 080-2334 1771, ಫ್ಯಾಕ್ಸ್ ಸಂಖ್ಯೆ: 080-2356 7154
ಸಂಖ್ಯೆ: ಕೆಸಿಜಿಎ/ಟೆಂಡರ್/04/05/2022-23 ದಿನಾಂಕ: 20/06/2022

ಟೆಂಡರ್ ಅಧಿಸೂಚನೆ (ಇ-ಪ್ರೊಕ್ಯೂರ್‌ಮೆಂಟ್ ಪೋರ್ಟಲ್ ಮೂಲಕ ದ್ವಿ-ಲಕೋಟೆ ಪದ್ಧತಿ)

ಕೆ. ಸಿ. ಸಾರ್ವಜನಿಕ ಆಸ್ಪತ್ರೆ, ಬೆಂಗಳೂರು ಇಲ್ಲಿ 2022-23ನೇ ಸಾಲಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಪಥ್ಯಾಹಾರ ಸಾಮಗ್ರಿಗಳ ಸರಬರಾಜು ಮತ್ತು ಹೆಚ್‌ಎಸ್‌ಎಸ್ ಸಾಮಗ್ರಿಗಳ ಸರಬರಾಜಿಗಾಗಿ ಇ-ಪ್ರೊಕ್ಯೂರ್‌ಮೆಂಟ್ ಮೂಲಕ ಟೆಂಡರ್ ಆಹ್ವಾನಿಸಿ ಸರಬರಾಜು ಪಡೆಯಲು ಉದ್ದೇಶಿಸಲಾಗಿದ್ದು ಈ ಕಾರ್ಯಗಳ ನಿರ್ವಹಣೆಯಲ್ಲಿ ನೈಪುಣ್ಯತೆ ಹೊಂದಿರುವ ಸಂಸ್ಥೆಗಳಿಂದ ಸೇವೆಯನ್ನು ಪಡೆಯಲು ಇ-ಪ್ರೊಕ್ಯೂರ್‌ಮೆಂಟ್ ಮೂಲಕ ಟೆಂಡರ್ ಆಹ್ವಾನಿಸಲಾಗಿದೆ. ಸಂಬಂಧಿಸಿದ ಮಾಹಿತಿಯನ್ನು ಹಾಗೂ ಬಿಡ್ ದಾಖಲೆಗಳನ್ನು https://eproc.karnataka.gov.in ಇಲ್ಲಿಂದ ಪಡೆಯಬಹುದಾಗಿದೆ.

ಸಹಿ/- ವೈದ್ಯಕೀಯ ಅಧೀಕ್ಷಕರು
ಕೆ. ಸಿ. ಜನರಲ್ ಆಸ್ಪತ್ರೆ, ಬೆಂಗಳೂರು.

DIPR/CPRO 1318/AAPL/2022-23

ಕೃಷ್ಣಾ ಭಾಗ್ಯ ಜಲ ನಿಗಮ ನಿಯಮಿತ
(ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ಅಧೀನಕ್ಕೆ ಒಳಪಟ್ಟದ್ದು)
ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಭಿಯಂತರರ ಕಛೇರಿ, ಕೃಭಾಜನಿನಿ, ಐಬಿಸಿ,
ನಿಮಣೋ ವಿಭಾಗ, ರಾಂಪೂರ (ಪ.ಅ) ತಾ: ಹಿಂಡಿಗಿ, ಜಿ: ವಿಜಯಪುರ.
CIN L 85320 KA 1994 SGC 016101 ದೂರವಾಣಿ ಸಂಖ್ಯೆ: 08488-224328,
ಇ-ಮೇಲ್:kbjnleerampur@gmail.com
ಸಂಖ್ಯೆ ಕಭಾಜನಿನಿ/ಐಬಿಸಿನಿಮಣೋವಿ/ರಾಂಪೂರ/ಟೆಂ-2/2022-23/454 ದಿನಾಂಕ:20.06.2022

ಟೆಂಡರ್ ಪ್ರಕಟಣೆ (ಇ-ಪ್ರೊಕ್ಯೂರ್‌ಮೆಂಟ್ ಪೋರ್ಟಲ್ ಮುಖಾಂತರ ಮಾತ್ರ)

ಮಾನ್ಯ ವ್ಯವಸ್ಥಾಪಕ ನಿರ್ದೇಶಕರು, ಕೃಷ್ಣಾ ಭಾಗ್ಯ ಜಲ ನಿಗಮ ನಿಯಮಿತ ಪರವಾಗಿ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಭಿಯಂತರರು ಕೃಭಾಜನಿನಿ ಐಬಿಸಿ ನಿಮಣೋ ವಿಭಾಗ, ರಾಂಪೂರ (ಪ.ಅ) ಇವರು ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ಇ-ಪ್ರೊಕ್ಯೂರ್‌ಮೆಂಟ್ ಪೋರ್ಟಲ್‌ನಲ್ಲಿ ಈ ಕೆಳಗಿನ ಕಾಮಗಾರಿಗೆ ಅರ್ಹ ಗುತ್ತಿಗೆದಾರರಿಂದ ಶೇಕಡಾವಾರು ದರದ ಟೆಂಡರನ್ನು ದ್ವಿ-ಲಕೋಟೆ ಪದ್ಧತಿಯ ಮೂಲಕ ಟೆಂಡರನ್ನು ಆಹ್ವಾನಿಸಲಾಗಿದೆ. ಹೆಚ್ಚಿನ ವಿವರಗಳಿಗಾಗಿ ವೆಬ್ ಸೈಟ್ (http://eproc.karnataka.gov.in) ಮಾಹಿತಿ ಪಡೆಯಬಹುದು.

ಕಾಮಗಾರಿಯ ಹೆಸರು: PROVIDING EMERGENCY WORK AT IBC CH 67.260 KM TO CH 67.700 (IN SELECTED REACHES)DAMAGED PORTION OF LINNING EMBACKMENT AND SR & IP OF INDI BRANCH CANAL

ಟೆಂಡರಗಿಟ್ಟ ಮೊತ್ತ :- ರೂ: 83.22ಲಕ್ಷಗಳು
ಇ.ಎಂ.ಡಿ. ಮೊತ್ತ :- ರೂ: 1.67 ಲಕ್ಷಗಳು
ಟೆಂಡರ್ ಪ್ರಕ್ರಿಯೆ ದಿನಾಂಕಗಳು ಈ ಕೆಳಗಿನಂತಿವೆ.

1) ಇ-ಪ್ರೊಕ್ಯೂರ್‌ಮೆಂಟ್ (http://eproc.karnataka.gov.in) ವೆಬ್‌ಸೈಟ್‌ನಿಂದ ಖಾಲಿ ಟೆಂಡರ್ ಬಿಡ್ ದಾಖಲೆಗಳನ್ನು ಡೌನ್‌ಲೋಡ್ ಮಾಡಿಕೊಳ್ಳುವುದು ಮತ್ತು ಭರ್ತಿ ಮಾಡಿದ ಬಿಡ್ ದಾಖಲೆಗಳನ್ನು ಸ್ವೀಕರಿಸುವ ದಿನಾಂಕ: 21.06.2022 ರಿಂದ 30.06.2022 ರ ಸಾಯಂಕಾಲ 5.00 ಗಂಟೆಯವರೆಗೆ ಸಲ್ಲಿಸುವುದು.
2) ಭರ್ತಿಗೊಳಿಸಿದ ಟೆಂಡರ ಸ್ವೀಕರಿಸುವ ಕೊನೆಯ ದಿನಾಂಕ:30.06.2022 ರ ಸಾಯಂಕಾಲ 5.00 ಘಂಟೆಯವರೆಗೆ ಸಲ್ಲಿಸುವುದು.
3) ತಾಂತ್ರಿಕ ಬಿಡ್‌ನ್ನು(ಕವರ್-1)ನ್ನು ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಭಿಯಂತರರು, ಕೃಭಾಜನಿನಿ, ಐಬಿಸಿ ನಿಮಣೋ ವಿಭಾಗ ರಾಂಪೂರ (ಪ.ಅ) ತಾ: ಹಿಂಡಿಗಿ ಜಿಲ್ಲೆ:ವಿಜಯಪುರ ಕಛೇರಿಯಲ್ಲಿ ದಿನಾಂಕ: 02.07.2022 ರ ಬೆಳಿಗ್ಗೆ 11.00 ಘಂಟೆಗೆ ಹಾಜರಿದ್ದ ಗುತ್ತಿಗೆದಾರರ ಸಮ್ಮುಖದಲ್ಲಿ ತೆರೆಯಲಾಗುವುದು.
4) ಹೆಚ್ಚಿನ ಮಾಹಿತಿಯನ್ನು ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು ಕೃಭಾಜನಿನಿ ಐಬಿಸಿ ನಿಮಣೋ ವಿಭಾಗ ರಾಂಪೂರ (ಪ.ಅ) ಕಚೇರಿ ವೇಳೆಯಲ್ಲಿ ಪಡೆಯಬಹುದು ಅಥವಾ (http://eproc.karnataka.gov.in) ವೆಬ್‌ಸೈಟ್ ನಿಂದ ಪಡೆಯಬಹುದು.
5) ಮೇಲ್ಕಂಡ ದಿನಾಂಕಗಳಂದು ಸರ್ಕಾರಿ ರಜೆ ಘೋಷಣೆಯಾದಲ್ಲಿ ಅದರ ಮುಂದಿನ ಕೆಲಸದ ದಿನಾಂಕವನ್ನು ಪರಿಗಣಿಸುವುದು.

ಸಹಿ/- ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಭಿಯಂತರರು,ಕೃಭಾಜನಿನಿ,ಐಬಿಸಿ ನಿಮಣೋ ವಿಭಾಗ ರಾಂಪೂರ(ಪ)

ವಾವಾಸಂಇ/ವಿಜಯಪುರ/483/ಎಂಸಿಎ/2022-23

ಕಛೇರಿ ಕ್ಷೇತ್ರ ನಿರ್ವಹಣಾ ಅಭಿಯಂತರರ ನ್ಯಾಯಾಲಯ
ಮತ್ತು ಹೆಚ್.ಎ.ಸಿ. ನ್ಯಾಯಾಲಯ, ಶ್ರೀರಂಗಪಟ್ಟಣ
ಓ.ಎಸ್.ಎ. ನಂಬ್ರ.: 127/2021

... ಹೆಚ್ಚಿನ ಕ್ಷೇತ್ರ ನಿರ್ವಹಣಾ ನ್ಯಾಯಾಧೀಶರು (ಹಿ.ಶ್ರೇ) ಮತ್ತು ಹೆಚ್.ಎ.ಸಿ. ನ್ಯಾಯಾಲಯ, ಶ್ರೀರಂಗಪಟ್ಟಣ ... ಈ.ಓ.ಆರ್ ನಂ. 429/2001, ಶ್ರೀರಂಗಪಟ್ಟಣ

ಕಛೇರಿ ಕ್ಷೇತ್ರ ನಿರ್ವಹಣಾ ಅಭಿಯಂತರರ ನ್ಯಾಯಾಲಯ
ಮತ್ತು ಹೆಚ್.ಎ.ಸಿ. ನ್ಯಾಯಾಲಯ, ಶ್ರೀರಂಗಪಟ್ಟಣ
ಓ.ಎಸ್.ಎ. ನಂಬ್ರ.: 128/2021

... ಹೆಚ್ಚಿನ ಕ್ಷೇತ್ರ ನಿರ್ವಹಣಾ ನ್ಯಾಯಾಧೀಶರು (ಹಿ.ಶ್ರೇ) ಮತ್ತು ಹೆಚ್.ಎ.ಸಿ. ನ್ಯಾಯಾಲಯ, ಶ್ರೀರಂಗಪಟ್ಟಣ ... ಈ.ಓ.ಆರ್ ನಂ. 429/2001, ಶ್ರೀರಂಗಪಟ್ಟಣ

ಕರ್ನಾಟಕ ಸರಕಾರ
(ಲೋಕೋಪಯೋಗಿ ಇಲಾಖೆ)
ಕಾರ್ಯನಿರ್ವಾಹಕ ಇಂಜಿನೀಯರರು, ಲೋಕೋಪಯೋಗಿ ಇಲಾಖೆ ವಿಭಾಗ, ಚಿಕ್ಕೋಡಿ
ನಂ.ಲೋ.ಇ./ಚಿ.ವಿ./ಸ.ಇಂ.-3/ಟೆಂಡರ/2022-23/1560 ದಿನಾಂಕ: 22/06/2022

ಅಲ್ಪಾವಧಿ ಇ-ಟೆಂಡರ ಪ್ರಕಟಣೆ

ಲೋಕೋಪಯೋಗಿ ಇಲಾಖೆ ಚಿಕ್ಕೋಡಿ ವಿಭಾಗದಡಿ 2021-22 ನೇ ಸಾಲಿನ ಲೆಕ್ಕ ಶೀರ್ಷಿಕೆ 5054-ರಾಜ್ಯ ಹೆದ್ದಾರಿ ಸುಧಾರಣೆ ಅಡಿ 2 ಕಾಮಗಾರಿಗಳು ಇದ್ದು, ಗುತ್ತಿಗೆ ಇಟ್ಟ ಮೊತ್ತ ಕ್ರಮವಾಗಿ ರೂ. 263.16 ಲಕ್ಷ ಹಾಗೂ ರೂ. 87.72 ಲಕ್ಷ ಇರುವ ಕಾಮಗಾರಿಗಳಿಗೆ ಗುತ್ತಿಗೆ ಆಹ್ವಾನಿಸಲಾಗಿದೆ.

ಕಾಮಗಾರಿಗಳಿಗೆ ಗುತ್ತಿಗೆ ಪ್ರಕ್ರಿಯೆಯ ನಿಗದಿತ ದಿನಾಂಕಗಳು ಈ ಕೆಳಗಿನಂತೆ ಇರುವುದು.

1)ಗುತ್ತಿಗೆ ಪೂರ್ವಭಾವಿ ಸಭೆ ವಿಭಾಗ ಕಚೇರಿಯಲ್ಲಿ:27-06-2022 ರಂದು (11.00 ಗಂಟೆಗೆ), 2)ಆಕ್ಷೇಪಣೆ-ಸಂದೇಹ ಮತ್ತು ವಿವರಣೆಗಳಿಗೆ ಕೊನೆಯ ದಿನಾಂಕ:29-06-2022(ಸಾಯಂಕಾಲ 5.30 ಗಂಟೆಯವರೆಗೆ), 3)ಗುತ್ತಿಗೆ ಪತ್ರಗಳನ್ನು ಸ್ವೀಕರಿಸುವ ಕೊನೆಯ ದಿನಾಂಕ:01-07-2022 (ಸಾಯಂಕಾಲ 5.00 ಗಂಟೆಯವರೆಗೆ), 4)ತಾಂತ್ರಿಕ ಬಿಡ್‌ನ್ನು ತೆರೆಯುವ ದಿನಾಂಕ (Two Cover System):04-07-2022 (ಸಾಯಂಕಾಲ 4.30 ಗಂಟೆಗೆ), 5)ಹಣಕಾಸು ಬಿಡ್‌ನ್ನು ತೆರೆಯುವ ದಿನಾಂಕ (Two Cover System):"ತಾಂತ್ರಿಕ ಬಿಡ್ ಅನುಮೋದನೆಯಾದ ನಂತರ"

ಕಾಮಗಾರಿಯ ಎಲ್ಲ ವಿವರಗಳನ್ನು ಇಲಾಖೆಯ ವೆಬ್‌ಸೈಟ್ www.eproc.karnataka.gov.in ನ್ನು ಮತ್ತು ಟೆಂಡರ ಪ್ರಕಟಣೆಗಳನ್ನು www.kpwd.gov.in ನ್ನು ಗಮನಿಸಲು ಅಥವಾ ಲೋಕೋಪಯೋಗಿ ಇಲಾಖೆ ವಿಭಾಗ ಚಿಕ್ಕೋಡಿ ಕಾರ್ಯಾಲಯವನ್ನು ಕಚೇರಿಯ ವೇಳೆಯಲ್ಲಿ ಸಂಪರ್ಕಿಸಲು ಕೋರಲಾಗಿದೆ.

ಸಹಿ/-ಕಾರ್ಯನಿರ್ವಾಹಕ ಇಂಜಿನೀಯರರು,
ಲೋಕೋಪಯೋಗಿ ಇಲಾಖೆ, ವಿಭಾಗ ಚಿಕ್ಕೋಡಿ.

DIPR/BGM/RO-AD-39/MCA/2022-23

ಕರ್ನಾಟಕ ನೀರಾವರಿ ನಿಗಮ ನಿಯಮಿತ
(ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ಒಂದು ಉದ್ಯಮ)
ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನೀಯರರವರ ಕಛೇರಿ ಕರ್ನಾಟಕ ನೀರಾವರಿ ನಿಗಮ ನಿಯಮಿತ, ದಂಡಾವತಿ ಜಲಾಶಯ ಯೋಜನಾ ವಿಭಾಗ, ಶಿಕಾರಿಪುರ
ಅಲ್ಪಾವಧಿ ಟೆಂಡರ್ ನೋಟಿಫಿಕೇಶನ್: 04/2022-23 ದಿನಾಂಕ:20-06-2022.
(ಏಕ ಟೆಂಡರ್ ದಾಖಲೆ & ಇ-ಪ್ರೊಕ್ಯೂರ್‌ಮೆಂಟ್‌ನಲ್ಲಿ ಮಾತ್ರ)

ಮಾನ್ಯ ವ್ಯವಸ್ಥಾಪಕ ನಿರ್ದೇಶಕರು, ಕರ್ನಾಟಕ ನೀರಾವರಿ ನಿಗಮ ನಿಯಮಿತ, ಬೆಂಗಳೂರು ಇವರ ಪರವಾಗಿ ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನೀಯರರು, ಕನೀನಿನಿ, ದಂಡಾವತಿ ಜಲಾಶಯ ಯೋಜನಾ ವಿಭಾಗ ಶಿಕಾರಿಪುರ ಇವರಿಂದ KPWD Class- III & above & KPWD Class-IV ಮತ್ತು ಮೇಲ್ಪಟ್ಟ ದರ್ಜೆಯ ಗುತ್ತಿಗೆದಾರರಿಂದ (ಕ್ರಮ ಸಂಖ್ಯೆ 1 SC Category ಗುತ್ತಿಗೆದಾರರು ಮಾತ್ರ ಭಾಗವಹಿಸತಕ್ಕದ್ದು) ಇ-ಪ್ರೊಕ್ಯೂರ್‌ಮೆಂಟ್ ಮೂಲಕ ಏಕ ಟೆಂಡರ್ ದಾಖಲೆ ಪದ್ಧತಿಯ ಟೆಂಡರ್ ಆಹ್ವಾನಿಸಲಾಗಿದೆ.

ಶಿಕಾರಿಪುರ ಹಾಗೂ ಸೊರಬ ತಾಲ್ಲೂಕು ವ್ಯಾಪ್ತಿಯಲ್ಲಿನ ವಿವಿಧ ಅಭಿವೃದ್ಧಿ ಕಾಮಗಾರಿಗಳ ಟೆಂಡರಗಿಟ್ಟ ಮೊತ್ತ ರೂ. 49.80 ಲಕ್ಷಗಳಿಂದ ರೂ. 23.35 ಲಕ್ಷಗಳು & ಇ.ಎಂ.ಡಿ ಮೊತ್ತ ರೂ. 0.50 ಲಕ್ಷಗಳಿಂದ ರೂ. 0.25 ಲಕ್ಷಗಳು,

1) ಟೆಂಡರ್‌ನಲ್ಲಿ ಭಾಗವಹಿಸಬಹುದಾದ ದಿನಾಂಕ: 22-06-2022 ರಿಂದ 30-06-2022 ಸಂಜೆ 5.00 ರವರೆಗೆ, 2) ಟೆಂಡರ್ ಸ್ವೀಕರಿಸಲ್ಪಡುವ ಕೊನೆಯ ದಿನಾಂಕ: 29-06-2022 ಸಂಜೆ 5.00 ಗಂಟೆಗೆ 3) ಆರ್ಥಿಕ ಬಿಡ್ಡನ್ನು ತೆರೆಯುವ ದಿನಾಂಕ: 07-07-2022 ಬೆಳಿಗ್ಗೆ 11.00 ಗಂಟೆಗೆ.

ಹೆಚ್ಚಿನ ಮಾಹಿತಿಗಾಗಿ (www.eproc.karnataka.gov.in) ಅಥವಾ ಕೆಳಗೆ ಸಹಿ ಮಾಡಿರುವವರ ಕಛೇರಿಯಲ್ಲಿ ಸಂಪರ್ಕಿಸಬಹುದು.

ಸಹಿ/- ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನೀಯರರು, ಕನೀನಿನಿ, ದಂಡಾವತಿ ಜಲಾಶಯ ಯೋಜನಾ ವಿಭಾಗ, ಶಿಕಾರಿಪುರ.

ಕರ್ನಾಟಕ ಸರ್ಕಾರ
ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಕಾರ್ಯಾಲಯ ಜಿಲ್ಲಾ ನಗರಾಭಿವೃದ್ಧಿ ಕೋಶ ಬೆಳಗಾವಿ
ಕ್ರಸಂ: ಬೆಜಿಎಂ/ಜಿನಾಅಕೋ/ಎಸ್ಎಫ್‌ಸಿ/ಸಿಆರ್-25:2021-22 ದಿನಾಂಕ:23.06.2022

ಟೆಂಡರ್ ಅಧಿಸೂಚನೆ

ಬೆಳಗಾವಿ ಜಿಲ್ಲೆಯ ಮುಖ್ಯಮಂತ್ರಿಗಳ ಅಮೃತ ನಗರೋತ್ಥಾನ (ಮುನಿಸಿಪಾಲಿಟಿ) ಹಂತ-4 ಯೋಜನೆಯ ಕಾಮಗಾರಿಗಳಿಗಾಗಿ KW-4 ಡಾಕುಮೆಂಟ್ ಉಪಯೋಗಿಸಿ 1ನೇ ದರ್ಜೆ ಗುತ್ತಿಗೆದಾರರಿಂದ ದ್ವಿ-ಲಕೋಟೆ ಪದ್ಧತಿಯಲ್ಲಿ ಟೆಂಡರ್ ಆಹ್ವಾನಿಸಲಾಗಿದೆ. ವಿವರ ಈ ಕೆಳಗಿನಂತಿದೆ. (ರೂ. ಲಕ್ಷಗಳಲ್ಲಿ)

ಕ್ರ ಸಂ	ಕಾಮಗಾರಿಗಳ ವಿವರ	ಟೆಂಡರ್‌ಗಿಟ್ಟ ಮೊತ್ತ (GST ಹೊರತುಪಡಿಸಿ)	ಇ.ಎಂ.ಡಿ ಮೊತ್ತ
1	ಗೋಕಾಕ ನಗರಸಭೆ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ರಸ್ತೆ ಮತ್ತು ಚರಂಡಿ ನಿರ್ಮಿಸುವುದು. (Tender No.DMA/2022-23/RD/WORK_INDENT132219)	987.37	15.00

ಗುತ್ತಿಗೆದಾರರು ಇ-ಪ್ರೊಕ್ಯೂರ್‌ಮೆಂಟ್ ಪೋರ್ಟಲ್ www.eproc.karnataka.gov.in ಮೂಲಕ ಟೆಂಡರ್ ಡೌನ್‌ಲೋಡ್ ಮಾಡಿ ಸಲ್ಲಿಸಬಹುದಾಗಿರುತ್ತದೆ. ಇ.ಎಂ.ಡಿ ಹಾಗೂ ಟೆಂಡರ್ ಪ್ರೋಸೆಸಿಂಗ್ ಶುಲ್ಕವನ್ನು ಸಹ ವಿದ್ಯುನ್ಮಾನ ಮೂಲಕ ಸಲ್ಲಿಸುವುದು. ಟೆಂಡರ್ ವೇಳಾಪಟ್ಟಿ ಮತ್ತು ಇತರೆ ಮಾಹಿತಿಯು ಈ ಕೆಳಗಿನಂತಿರುತ್ತದೆ.

ಕಾಮಗಾರಿಯ ಪೂರ್ಣಗೊಳಿಸುವ ಅವಧಿ ಮಳೆಗಾಲ ಸೇರಿ	18 ತಿಂಗಳು
ಟೆಂಡರ್ ಸಲ್ಲಿಸಲು ಕೊನೆಯ ದಿನಾಂಕ	25-07-2022ರಂದು 17-00 ಘಂಟೆವರೆಗೆ
ಟೆಂಡರ್ ತೆರೆಯುವ ದಿನಾಂಕ (ತಾಂತ್ರಿಕ ಬಿಡ್)	26-07-2022ರಂದು 17-01 ಘಂಟೆ ನಂತರ

ಅವಧಿ ವಿಸ್ತರಣೆ ಇದ್ದಲ್ಲಿ ಇ-ಪೋರ್ಟಲ್ ಮೂಲಕ ಮಾತ್ರ ತಿಳಿಸಲಾಗುವುದು. ದಿನಪತ್ರಿಕೆಯಲ್ಲಿ ಪ್ರಕಟಿಸಲಾಗುವುದಿಲ್ಲ.

ಸಹಿ/- ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು
ಜಿಲ್ಲಾ ನಗರಾಭಿವೃದ್ಧಿ ಕೋಶ, ಬೆಳಗಾವಿ

GOVERNMENT OF TAMILNADU

District Rural Development Agency, Karur

AGAMT –II 2021-2022 Scheme Works
Tender Notes No. A11/8234/2021.

1. For details, visit **www.tntenders.gov.in**
   i. e-Bids are invited by the Project Director, DRDA, Karur Districts for AGAMT-II 2021-2022 Scheme Works.
2. The bid documents can be downloaded free of cost from **www.tntenders.gov.in** From 28.06.2022 to 12.07.2022.

(i) Last Date and Time for downloading and Submission of Bid Documents	12.07.2022, Upto 3.00 PM
(ii) Date and Time of online opening of Bid Documents.	12.07.2022, 4.00 PM onwards

DIPR/2965/Tender/2022

Project Director, DRDA, Karur

"சோதனை கடந்து சுதந்திரம் அடைந்தோம், சாதனை புரிந்து சரித்திரம் படைப்போம்".

NOTICE

TIMKEN INDIA LIMITED

CIN - L29130KA1996PLC048230

Rgd. Office: 39-42, Electronic City, Phase –II, Hosur Road, Bengaluru – 560 100. Phone No: 080-41362000, Fax No: 080-41362010
Website: www.timken.com/en-in Email Id: tilinvestor@timken.com

Notice is hereby given that 1270 Equity shares of Rs.10/- each covered by 26 Share Certificates nos., 101463, 101464, 35123, 117281, 179113, 179114, 175347, 175348, 42816, 107564, 107565, 83303, 154561, 154562, 32684, 23814, 88985, 61358, 221041, 221042, 221043, 221044, 221045, 221046, 74463 & 36882 bearing Distinctive Nos. 42975987-6036, 42976037-040, 37511101-200, 43429753-756, 62276804-813, 62276814-818, 62148743-792, 62148793-796, 38280401-500, 43150811-860, 43150861-864, 42329101-200, 44493729-778, 44493779-782, 37267201-300, 36380201-300, 42615807-856, 40134601-700, 63710555-654, 63710655-704, 63710705-714, 63710715-724, 63710725-734, 63710735-739, 41445101-200 & 37687001-100 of Timken India Limited registered in the names of Bhavesh Dhirajlal Tanna, Rameshbhai Patel Jt. Bharatiben Patel, Bimal Jhatakia, Bimal Pradeep Jhatakia Jt. Smita Bimal Jhatakia, Ashwin Shantilal Kotecha Jt. Bimal Pradeep Jhatakia, Harishbhai Soanki, Vittanna J Anchan Jt. Vasanti K Salian, Lilaben Ramanbhai Patel, Gagan Gupta, Manisha Prakash Lodha Jt. Prakash Hansraj Lodha, Vipul Shantilal Lapasia, Manish M Kothari & Puspa Dasharath Patel have been lost and applications have been received by the Company from the above named shareholders for issue of duplicates thereof. Any person(s) having any objection to the issue of duplicate share certificates in lieu of the original share certificates as aforesaid is/are requested to lodge his/her/their objection thereto with the Company at the above address within 7 days of the date of publication of this notice. Thereafter, the Board/Committee of Directors of the Company will consider issue of duplicate certificates in lieu of the above original share certificates. Public are hereby cautioned not to deal with the above lost share certificate(s) in any

For and on behalf of Timken India Limited

Place: Bengaluru
Date: 23.06.2022

Sd/- Mandar Vasmatkar
Company Secretary & Chief-Compliance Officer

IDBI BANK
CIN: L65190MH2004GOI148838

IDBI BANK LIMITED, Zonal Office, Retail Recovery, Chapel Road, Ph Nos. 67694021/67694111
mail: sachin.harale@idbi.co.in, www.idbibank.in

NOTICE UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (the SARFAESI Act)

Name of the Borrowers:
1.M/s Landmark Greetings Gallery Represented by Prop: Mr. Challa Narayan Reddy, 229/2RT , Vijayanagar Colony, Hyderabad-500057 Telangana State

Notice is hereby given to the aforesaid Borrowerthat the aforesaid Borrowerwas sanctioned financial assistance of Rs.10,00,000/- (Rupees Ten Lakhs Only)by IDBI Bank Ltd. (IDBI Bank), for meeting working capital requirements. Pursuant to the sanction of the said financial assistance, necessary loan and security documents were executed by M/s Landmark Greetings Gallery.The said financial assistance has been secured, inter alia, by hypothecation of movable properties mentioned below. As the aforesaid Borrowerhas defaulted in repayment of the said financial assistance in terms of the Loan-Cum-Hypothecation Agreements dated:March 8,2016 the account of the Borrowerhas been classified as non-performing assets (NPA) in the books of IDBI Bank in terms of the guidelines issued by Reserve Bank of India from time to time. In view of the defaults committed by the aforesaid Borrowers, IDBI Bank, vide it's letter bearing Ref. No: IDBI Bank/RBG/002/2021-22/32 dated:June 11, 2021, has declared the financial assistance together with interest and other moneys aggregating Rs.11,10,890.73 (Rupees Eleven Lakhs Ten Thousand Eight Hundred Ninety and Seventy Three PaisaOnly) as on June 01, 2021 to have become immediately due and payable by the Borrower and called upon the Borrower to pay to IDBI Bank the said sums together with further interest thereon with effect from June 1, 2021till payment or realization, at the contractual rate as stated in the said letter. As on 05.01.2022an amount of Rs.12,08,807.73(Rupees Twelve Lakhs Eight Thousand Eight Hundred Seven and Seventy Three Paisa Only)is due and payable by M/s Landmark Greetings Gallery (The Borrower) to IDBI Bank, along with expenses, charges and further interest thereon at the contractual rate till payment/ realization.

Necessary notice was issued/served by IDBI Bank under section 13(2) of the SARFAESI Act at the respective addresses of the Borrowers by "Registered post with Acknowledgement Due" which was returned un-served. In view of the aforesaid, this public notice is issued in compliance with Proviso to Rule 3 (1) of the Security Interest (Enforcement) Rules, 2002.

Please note that you shall not transfer or otherwise (other than in the ordinary course of your business) any of the Secured Assets, without prior written consent of IDBI Bank, failing which you shall be liable for an offence punishable under section 29 of the SARFAESI Act.

We invite your attention to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

In the circumstances, Borrower is, once again, requested to pay the aforesaid amount within sixty days from the date hereof failing which IDBI Bank, as a secured creditor shall be entitled to enforce its security interest, under the provisions of the SARFAESI Act as also under any other law as available to IDBI Bank for realising its dues.

Details of the hypothecated assets:

All stocks of raw materials, semi finished and finished goods, work in progress, consumable stores, both present and future, whether now lying loose or in cases or which are now lying or stored in or about or shall hereafter from time to time during the continuance of these presents to be brought into or upon or be stored or be in or about all the Borrower's factories, premises and godowns or wherever else the same may be or be held by any party to the order or disposition of the Borrower or in the course of transit or on high seas or on order or delivery, howsoever and whosesoever in the possession of the Borrower and either by way of substitution or addition and all other movable assets of the Borrower including the receivables, documents of title to goods, outstanding monies, bills, invoice documents, contracts, insurance policies, guarantees and investments.

The whole of the movable properties of the Borrower including plant and machinery, machinery spares, tools and accessories, equipment / software and all other movables both present and future whether installed or not and whether now lying loose or in cases or which are now lying or stored in or about or shall hereafter from time to time during the continuance of these presents to be brought into or upon or be stored or be in or about all the Borrower's offices, factories, premises and godowns or wherever else the same may be or be held by any party to the order or disposition of the Borrower or in the course of transit or on high seas or on order or delivery.

Date : 23-06-2022
Place: Hyderabad

Authorised Officer
IDBI Bank Ltd.

बैंक ऑफ़ इंडिया Bank of India BOI
Relationship beyond Banking

Bank of India

Banjara Hills Branch, Hyderabad.

[Rule -8(1)] POSSESSION NOTICE

(For immovable property)

Whereas the Authorized Officer of **Bank of India** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Sec 13(2) read with Rule 8 of the Security interest (Enforcement) Rules, 2002 issued a **Demand Notice dated 01.04.2022** calling upon the borrower **Mr. Sunkapaka Vijay Bhaskar** (Principal Debtor) and **Mrs. Sunkapaka Urmila (Co- Applicant)** and guaranteed by **Mr. Pochaiah. S** to repay the amount mentioned in the notice being **Home Loan Account No.863975110000144** an amount of **Rs.16,86,609.71** + Charges + interest from 31-03-2022 @7.60 % p.a as mentioned with monthly rests together with cost, charges etc within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower in particular and the Public in general that the undersigned has **taken symbolic/constructive possession** of the property described herein below in exercise of powers conferred on him under Sec 13(4) of the said Act read with Rule 8 of said rules on this **17th day of June 2021.**

The borrowers/guarantors in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Bank of India** for an amount of **Rs.16,86,609.71** + Charges + interest from 31-03-2022 @ 7.60 % p.a further interest/cost and expenses from 31.03.2022.

The borrower attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE SECURED ASSETS:

All that the Flat No.203 (Assessed as No .8-5-225/203), in Second Floor, with a plinth area 855 Sq.Feet, together with 1/49th undivided share of land 19.34 Sq.Yards, (out of total area of 948 sq.yds), building complex known as **"Jakkula Pentamma Apartments"** in the premises bearing Muncipal Nos.(Ward 8) 5-225/3, 5-225/2, 5-225/2/A and 5-225/2/B, Plot No.70 & 69, in survey No.91/ part, situated at Old Bowenpally Village, Balanagar Mandal, under GHMC Kukatpally Circle, Medchal Malkajgiri District, Telangana. **Boundaries of the property are mentioned below: North:** Corridor, **East:** Flat No.202, **South:** Open to sky, **West:** Flat No.204.

Place: Hyderabad
Date: 17-06-2022

Sd/- Chief Manager & Authorised Officer
BANK OF INDIA

NOTICE

TATA ELXSI LIMITED

Registered Office: ITPL ROAD WHITEFIELD ROAD BANGALORE KA 560048 IN

Notice is hereby given that the certificates for the undermentioned securities of the company has/have been lost/mislaid and the holder[s] of the said securities/applicant[s] has/have applied to the company to issue duplicate certificate[s].

Any person who has a claim in respect of the said securities should lodge such claim with the company at its Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificate[s] without further intimation.

Name of holder	Kind of Securities and face value	No. of Securities	Distinctive number[s]
Sunil Kumar Samriya	Equity Shares Rs. 10/- per share	100	23396021-23396121
		100	15056511-15056610
		200	31470479-31470678

Banglore 21.06.2022 Sunil Kumar Samriya

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SYNDBANK SERVICES LIMITED

1.	Name of Corporate Person	**Syndbank Services Limited**
2.	Date of Incorporation of Corporate Person	25th January 2006
3.	Authority under which Corporate Person is incorporated/ registered	Companies Act, 1956 ROC-Bangalore
4.	Corporate Identity Number / Limited Liability Identity Number Of Corporate Person	U72300KA2006PLC038305
5.	Address of the Registered Office and Principal Office (if any) of Corporate Person	112, JC Road, First Floor Canteen Block, Head Office, Canara Bank, Bangalore 560002.
6.	Liquidation Commencement Date Of Corporate Person	**22nd June 2022**
7.	Name of the Liquidator: Address of the Liquidator: Email address of the Liquidator: Telephone number of the Liquidator: Registration number of the Liquidator:	Ganesh Panduranga Pai #68, Chitrapur Bhavan, 6B, 6th Floor, 8th Main, 15 th Cross, Malleshwaram, Bangalore 560055 Pragnya.cas@gmail.com 9845666596; 080-23565641 IBBI/IPA-001/IP-P01313/2018-19/12054
8.	Last date For Submission Of Claims	21st July 2022

Notice is hereby given that Syndbank Services Limited has commenced voluntary liquidation on 22nd June 2022.

The stakeholders of Syndbank Services Limited are hereby called upon to submit a proof of their claims, on or before 21st July 2022, to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Place: Bangalore
Date: 24th June 2022

Ganesh Panduranga Pai
Insolvency Professional

IDBI BANK
CIN: L65190MH2004GOI148838

IDBI BANK LIMITED, Zonal Office, Retail Recovery, Chapel Road, Ph Nos. 67694021/67694111
mail: sachin.harale@idbi.co.in, www.idbibank.in

NOTICE UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (the SARFAESI Act)

Name of the Borrowers:
1.M/s Vidya Book Sellers, Represented by Prop: Mr. ChallaShyam Sunder Reddy, Shop No.1-9-1088/2, Vidyanagar, Musheerabad, Hyderabad–500020, Telangana Stat

Notice is hereby given to the aforesaid Borrowerthat the aforesaid Borrowerwas sanctioned financial assistance of Rs.10,00,000/- (Rupees Ten Lakhs Only)by IDBI Bank Ltd. (IDBI Bank), for meeting working capital requirements. Pursuant to the sanction of the said financial assistance, necessary loan and security documents were executed by M/s Vidya Book Sellers.The said financial assistance has been secured, inter alia, by hypothecation of movable properties mentioned below. As the aforesaid Borrowerhas defaulted in repayment of the said financial assistance in terms of the Loan-Cum-Hypothecation Agreements dated:February 11, 2016 the account of the Borrowerhas been classified as non-performing assets (NPA) in the books of IDBI Bank in terms of the guidelines issued by Reserve Bank of India from time to time. In view of the defaults committed by the aforesaid Borrowers, IDBI Bank, vide it's letter bearing Ref. No: IDBI Bank/RBG/002/2021-22/46 dated:July 7, 2021, has declared the financial assistance together with interest and other moneys aggregating Rs.11,16,432.64 (Rupees Eleven Lakhs Sixteen thousand Four hundred thirty two and paise sixty four only) as on June 01, 2021 to have become immediately due and payable by the Borrower and called upon the Borrower to pay to IDBI Bank the said sums together with further interest thereon with effect from June 1, 2021till payment or realization, at the contractual rate as stated in the said letter.

Necessary notice was issued/served by IDBI Bank under section 13(2) of the SARFAESI Act at the respective addresses of the Borrowers by "Registered post with Acknowledgement Due" which was returned un-served. In view of the aforesaid, this public notice is issued in compliance with Proviso to Rule 3 (1) of the Security Interest (Enforcement) Rules, 2002.

Please note that you shall not transfer or otherwise (other than in the ordinary course of your business) any of the Secured Assets, without prior written consent of IDBI Bank, failing which you shall be liable for an offence punishable under section 29 of the SARFAESI Act.

We invite your attention to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

In the circumstances, Borrower is, once again, requested to pay the aforesaid amount within sixty days from the date hereof failing which IDBI Bank, as a secured creditor shall be entitled to enforce its security interest, under the provisions of the SARFAESI Act as also under any other law as available to IDBI Bank for realising its dues.

Details of the hypothecated assets:

The Borrower's entire stocks of raw materials, semi-finished and finished goods, inventory, consumable stores and spares and such other movables including book-debts, bills whether documentary or clean, outstanding monies receivables, both present and future, and whole of the moveable properties both present and future whether installed or not and whether now lying loose or in cases or which are now lying or stores in or about or shall hereafter from time to time during the continuance of these presents b brought into or upon or be stored or be in or about all the Borrower's factories, premises and godowns or wherever else the same may be or be held by any party to the order or disposition of the Borrower or in the course of transit or on high seas or on order or delivery both present and future book-debts and all other movable assets of the Borrower including but not limited to documents of title to the goods, outstanding moneys, receivables including receivable by way of cash assistance and / or cash incentives under the Cash Incentive Scheme or any other Scheme claims including claims by way of refund of customs/ excise duties under the Duty Drawback Credit Scheme or any other Scheme, bills, invoices documents, contracts, insurance policies, guarantees, engagements, securities, investments and rights and the present machinery and all future machinery belonging to or in the possession of or under the control of the Borrower wherever lying stored and kept and whether in possession of the Borrower or of IDBI Bank or of any third party whether in India or elsewhere throughout the world (including all such goods, other movable assets as may be in course of shipment transit or delivery).

Date : 23-06-2022
Place: Hyderabad

Authorised Officer
IDBI Bank Ltd.

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF PAYISM TECHNOLOGIES INDIA PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	**PAYISM TECHNOLOGIES INDIA PRIVATE LIMITED**
2.	Date of Incorporation Of Corporate Debtor	26-11-2013
3.	Authority Under Which Corporate Debtor Is Incorporated / Registered	Registrar of Companies, Hyderabad
4.	Corporate Identity No./Limited Liability Identification No.of corporate debtor	U72200TG2013PTC091292
5.	Address of the Registered Officeand Principal Office (if any) of Corporate Debtor	# 202, 2nd Floor, Silicon Towers, Plot No. 2& 3, Silicon Valley, Madhapur Hyderabad TG 500081 IN
6.	Insolvency commencement date in respect of Corporate Debtor	17-06-2022 (Order received by IRP on 22-06-2022).
7.	Estimated date of closure of insolvency resolution process	14-12-2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**PAVAN KANKANI** **IBBI/IPA-002/IP-N00368/2017-18/11062**
9.	Address and e-mail of the interim resolution professional, as registered with the Board	#302,3-6-140/A, 3 rd Floor, City Centre, Himayat Nagar, Hyderabad – 500 029, Telangana. **Email: ippavankankani@gmail.com**
10.	Address and e-mail to be used for correspondence with the interim resolution Professional	**Pavan Kankani,** IRP-Payism Technologies India Private Limited #302,3-6-140/A, 3 rd Floor, City Centre, Himayat Nagar, Hyderabad – 500 029, Telangana. **E-mail: cirp.payism@gmail.com**
11.	Last date for submission of claims	02-07-2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available:	Web link:https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **PAYISM TECHNOLOGIES INDIA PRIVATE LIMITED on 17-06-2022 (date of receipt of order by IRP 22-06-2022).**

The creditors of **PAYISM TECHNOLOGIES INDIA PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **02-07-2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 23-06-2022
Place: Hyderabad

PAVAN KANKANI
IBBI/IPA-002/IP-N00368/2017-18/11062

FORM NO. INC-26

[Pursuant to Rule 30 of Companies (Incorporation) Rules 2014]

Advertisement to be published in Newspaper for the change in Registered Office of the Company from one State to another

Before the Central Government South East Region Bench, 3rd Floor, Corporate Bhavan, Bandlaguda, Nagole, Tattiannaram Village, Hayat Nagar Mandal, Ranga Reddy District, Hyderabad - 500068, Telangana.

In the matter of Sub-section 4 of Section 13 of the Companies Act 2013 and Clause (a) of Sub-section (5) of Rule 30 of the Companies (Incorporation) Rules 2014

AND

In the matter of
M/S. PLATAFORMA VENTURES PRIVATE LIMITED
having its Registered Office at No. 303-303, Richmond Road, Richmond Towers, Richmond Town, Bengaluru, Bangalore, Karnataka - 560026.

..........................Petitioner

Notice is hereby given to the General Public that the Company proposes to make the application to the Central Government under Section 13 of the Companies Act 2013, seeking confirmation of alteration of Memorandum of Companies of the Company in term of special resolution passed at Extraordinary General Meeting held on THURSDAY, 02nd DAY OF JUNE, 2022 to enable the Company to change its Registered Office from "State of Karnataka" to the "State of West Bengal".

Any person whose interest is likely to be affected by the proposed change, may deliver either on **MCA portal (www.mca.gov.in) by filling investor complaint Form** or cause to be deliver or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and ground of opposition to the Regional Director at the Address 3rd Floor, Corporate Bhavan, Bandlaguda, Nagole, Tattiannaram Village, Hayat Nagar Mandal, Ranga Reddy District, Hyderabad - 500068, Telangana, within 14 Days of date of publication of this Notice with a copy to the Applicant Company at its Registered Office at the address mentioned below :

ADDRESS OF REGISTERED OFFICE : No. 303-303, Richmond Road, Richmond Towers, Richmond Town, Bengaluru, Bangalore, Karnataka - 560026

For and on behalf of Applicant
PLATAFORMA VENTURES PRIVATE LIMITED
Name : Chetan Rameshchandra Tendulkar
Address: B 702, Zarna Chs, Holy Cross Road, I C Colony, Borivali West, Mumbai, Maharashtra, India - 400103

Place : Bangalore
Date : 24/06/2022

DIN : 02786970

S. E. RAILWAY TENDER

e-Tender Notice No. TRD-RNC-22-23-8 dated 23.06.2022. E-tenders are invited by the Sr. Divisional Electrical Engineer (TRD), South Eastern Railway, Ranchi for and on behalf of the President of India for the following work scheduled to be opened on 27.07.2022 at 15.30 hrs. or later. **Brief Description of work :** Replacement of insulators of 132 kv Railway owned transmission line and modification of Transmission tower of GRE-MURI Transmission line over Ranchi division. **Approx. cost of work :** ₹ 1,08,62,993.43. **EMD/Bid security :** ₹ 2,04,300/-. **Date & time of closing :** 27.07.2022 at 15.00 hrs. **Website particulars & details: www.ireps.gov.in** The tender details can be viewed at the website **http://www.ireps.gov.in** The tenderers/bidders must have Class-III Digital Signature Certificate & must be registered on IREPS portal. Only registered tenderers/bidders can participate on e-tendering. **(PR-255)**

Chola
Enter a better life

CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

Corporate Office: 1st Floor, 'Dare House', No. 2, N.S.C. Bose Road, Chennai - 600001.

APPENDIX IV [See rule 8 (1)] POSSESSION NOTICE (For Immovable Property)

Whereas the undersigned being the Authorized Officer of **M/s. Cholamandalam Investment and Finance Company Limited,** under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of the powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the **borrowers (names and addresses mentioned below)** to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The Borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the Borrowers mentioned herein below and to the Public in General that the undersigned has taken possession of the property described herein below in exercise of powers conferred on me under sub-section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The Borrowers mentioned here in above in particular and the Public in General are hereby cautioned not to deal with said Property and any dealings with the Property will be subject to the charge of **M/s. Cholamandalam Investment and Finance Company Limited** for an amount as mentioned herein under and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Name and Address of the Borrower/s & LoanAccount No	Date of Demand Notice	Outstanding Amount	Description of the Property Possessed	Date of Possession
Loan Account No. X0HLDVA00001963327 **1) Mohammed Pervez** **2) Mohammed Ali** **Both Residing at:** No. 205, B Block, ETA Apartment, Magadi Road, Bangalore, Bangalore North- 560023	**18.10.2021**	**₹ 22,29,997/-** (Twenty Two Lakhs Twenty Nine Thousand Nine Hundred Ninty Seven Only)	All that piece and parcel of Western portion of Site No. 36, Khatha No. 102/5, situated at Begur Village, Begur Hobli now presently Vijaya Karnataka Layout, Vittasandra Road, Bangalore South Taluk, Presently within the limits of BBMP and **Bounded on:- East by-** Remaining Portion of Property, **West by-** Site No. 35, **North by-** 20ffet Road, **South by-** Site No. 23, **Measuring** East to West : 15 feet, and North to South: 40 feet in Total 600 Sq.Ft	**20.06.2022 Physical Possession**

Place : Bangalore
Date : 20.06.2022

For **Cholamandalam Investment and Finance Company Limited**
Authorised Officer

MORGAN VENTURES LIMITED

CIN: L70109DL1986PLC025841
Regd. Office: 37, Ring Road, Lajpat Nagar – IV, New Delhi 110024
Phone: 011-26432601/02/03, Email: secretarial@goyalgroup.com

NOTICE FOR 35TH ANNUAL GENERAL MEETING

Notice is hereby given that the 35th Annual General Meeting of the Company will be held on Monday July 18, 2022 at 10:00 A.M. at 53, Friends Colony (East), New Delhi 110065.

The Annual Report of the Company for the year 2021-2022 including the financial statements for the year ended March 31, 2022 will be sent by email to those Members, whose e mail address were available with the Company's Registrar and Share Transfer Agent, Skyline Financial Services Private Limited and whose email addresses are registered with the Company or with their respective Depository Participants. The instructions for attending AGM and the manner of participation in the remote e voting or casting vote during AGM are provided in the AGM Notice. The Notice of AGM and the Annual Report will also be available on the website of the Company i.e. www.morganventures.in and the website of Bombay Stock Exchange Limited i.e. www.bseindia.com.

Members holding shares in physical form who have not registered their e mail addresses with the Company / Depositories can obtain Notice of the AGM, Annual Report and/or Login for e voting facility, by sending email to secretarial@goyalgroup.com.

Pursuant to Section 91 of the Companies Act, 2013 read with Rule 10 of the Companies (Management and Administration) Rules, 2014 and Regulation 42 of the SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015, notice is further given that the Register of Members and Share Transfer Books will remain closed from Tuesday, the 12th Day of July, 2022 to Monday, the 18th Day of July, 2022 for the purpose of Annual General Meeting.

In terms of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2013, as amended and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company providing the facility to its Members to exercise their right to vote by electronic means on any or all the businesses specified in the Notice convening the 35th AGM of the Company ("remote e-voting") through e-voting services of NSDL:

(a)The Company is providing remote e-voting facility to its Members to cast their vote by electronic means on the Resolutions set out in Notice in the Annual General Meeting dated 23.06.2022.
(b)Day, Date and Time of Commencement of e-voting – Thursday, 14.07.2022, 09.00 a.m.
(c)Day, Date and Time of ending of remote e-voting – Sunday, 17.07.2022, 05.00 p.m.
(d)Cut-off. Date – Tuesday, 12.07.2022
(e)Any person who acquires shares of the Company and becomes a member of the Company after dispatch of the AGM Notice and holds shares as on the cut-off date i.e. Tuesday, 12.07.2022 should follow the instructions for e-voting as mentioned in the AGM Notice which is available on the Company's website.
(f) Notice of AGM and Annual Report is available on Company's website and can be downloaded from www.morganventures.in

The Members are requested to note that

1. Remote e-voting module shall be disabled by NSDL for voting after Sunday, 17.07.2022, 05.00 p.m.
2. The facility for voting through ballot shall be made available at the venue of AGM.
3. The members who will be attending the meeting and who have not cast their votes through remote e-voting shall be able to exercise their voting rights through Ballot at AGM. The members who have already cast their vote through remote e-voting may attend the meeting but shall not be entitled to cast their vote again at the AGM.
4. Those members holding shares in physical form, whose email addresses are not registered with the Company may register their email address by communicating/ writing to the Company's Registrar & Share Transfer Agent (RTA) Skyline Financial Services Pvt. Ltd., D-153A, 1st Floor, Phase I, Okhla Industrial Area, New Delhi 110020 at info@skylinerta.com along with the copy of the signed request letter mentioning the name and address of the shareholder, self attested copy of the PAN card and any other document (e.g. Driving licence, Election Identity Card, Passport) in support of the address of the Shareholder. The members who are holding shares in demat form, can update their email address with their respective Depository Participants.
5. Member holding share as on Tuesday, 12.07.2022 shall only be entitled to avail the facility of remote e-voting or voting through ballot at the AGM.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Members and e-voting user manual for Members available at the downloads section of www.evoting.nsdl.com or call on toll free no. 1800-222-990 or email-secretarial@goyalgroup.com

The results of the e-voting/ voting at AGM ballot shall be declared on or before Monday, 18.07.2022. The Results declared, along with the Scrutinizer's Report shall be placed on the Company's website and communicated to the Bombay Stock Exchange where the Company's shares are Listed.

By Order of the Board of Directors
For Morgan Ventures Limited
Sd/-

Place: New Delhi
Date: 23.06.2022

Anand Kumar Mishra (Company Secretary)

FORM NO. URC-2
Advertisement giving notice about registration under Part I of Chapter XXI of the Act
[Pursuant to section 374 (b) of the Companies Act, 2013 and rule 4(1) of the Companies (Authorised to Register) Rules, 2014]

1. Notice is hereby given that in pursuance of sub section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before expiry of thirty days hereinafter to the Registrar at Hyderabad, Telangana that M/s. SREENIDHI LUXURY HOMES LLP, a LLP, may be registered under Part I of Chapter XXI of the Companies Act, 2013, as a Company limited by shares.
2. The Principal objects of the Company are as follows:
   i. To purchase land, plots(s) of land or immovable property or any right or interest therein either singly or jointly or in Partnership with any person (s) or Body Corporate or partnership firm and to develop and construct thereon residential, commercial complex or complex(es) either singly or jointly or in partnership as aforesaid, comprising offices for sale or self use or for earning rental income thereon by letting out individual units comprised in such building(s).
   ii. To purchase any movable or immovable property including industrial, commercial, residential or farm lands, plots, buildings, houses, apartments, flats or areas within or outside the limits of Municipal Corporation or other local bodies, anywhere within the Domain of India, to divide the same into suitable plots, and to rent or sell the plots for building/constructing residential houses, bungalows, business premises, and colonies and rent or sell the same and realize cost in lump sum or easy installments or by hire purchase system and otherwise.
   iii. To purchase, sell and otherwise to carry on the business such as builders, contractors, architects, engineers, Estate agents, decorators and surveyors.
   iv. To purchase for resale and to trade in land and house and other immoveable property of any tenure and any interest therein, and to create, sell and deal in freehold and leasehold ground rents, and to deal in trade by way of sale, or otherwise with land and house property and any other immovable property whether real or personal.
   v. To construct, execute, carryout, equip, support maintain, operate, improve, work, develop, administer, manage, control and superintend within or outside the country anywhere in the world all kinds of works, public or otherwise, buildings, houses and other constructions or conveniences of all kinds, which expression in this memorandum includes roads, railways, and tramways, docks, harbours, Piers, wharves, canals, serial runways and hangers, airports, reservoirs, embankments, irritations, reclamation, improvements, sewage, sanitary, water, gas, electronic light, power supply works, and hotels, cold storages, warehouses, cinema houses, markets, public and other buildings and all other works and conveniences of public or private utility, to apply for purchase or otherwise acquire any contracts, decrease, concessions, for or in relation to the construction, execution, carrying out equipment, improvement, administration, or control of all such works and conveniences as aforesaid and to undertake, execute, carry out, dispose of or otherwise turn to account the same
3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at Plot No 1057M, 1st Floor, Road No 45, Jubilee Hills, Hyderabad - 500033, Telangana, India.
4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IMT Manesar, District Gurgaon (Haryana), Pincode – 122050, within twenty one days from the date of publication of this notice, with a copy to the company at its registered office.

Name(s) of the applicant
Sd/-
1. Umanja Venkata Satya Siva Srihari Kolla
2. Srinivas Nallam Kumar
3. Varma Chiluvuri

Dated 23rd day of June, 2022.